The Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980

Act 23 of 1980

Keyword(s):
Pension, Conveyance, Leader of Opposition, Facilities, Assembly, Speaker, Chairman, Legislative Council, Allowance

Amendments appended: 10 of 1981, 13 of 1984, 21 of 1984, 28 of 1985, 13 of 1986, 22 of 1986, 21 of 1987, 17 of 1988, 15 of 1991, 13 of 1992, 16 of 1994, 4 of1997, 27 of 1998, 30 of 1998, 25 of 2000, 27 of 2000, 10 of 2004, 21 of 2005, 7 of 2006, 11 of 2008, 9 of 2010, 4 of 2013, 3 of 2015, 21 of 2016, 14 of 2020, 2 of 2023

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

क्रम-संख्या—535

रजिस्टर्ड नं. य० डी०—4

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग 1—खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, शनिवार, 25 अक्तूबर, 1980
कार्तिक 3, 1902 शक सम्वत्

उत्तर प्रदेश सरकार
विधायिका अनुभाग—1

संख्या 2921/सत्रह-वि0-1—80-80
लखनऊ, 25 अक्तूबर, 1980

अधिसूचना
विविध

'भारत का संविधान' के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश विधान मण्डल द्वारा पारित उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियां और पेन्शन) विधेयक, 1980 पर दिनांक 25 अक्तूबर, 1980 ई0 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 23 सन् 1980 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियां और पेंशन)
अधिनियम, 1980
(उत्तर प्रदेश अधिनियम संख्या 23 सन् 1980)
(जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ)

राज्य विधान मण्डल के सदस्यों के वेतन और भत्तों के भुगतान, और अन्य सुविधाओं से संबंधित विधि का समेकन और संशोधन करने के लिए

अधिनियम

भारत गणराज्य के इकतीसवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है:—

अध्याय एक
प्रारम्भिक

1—(1) यह अधिनियम उत्तर प्रदेश राज्य विधान मंडल (सदस्यों की उपलब्धियां और पेंशन) अधिनियम, 1980 कहा जायगा। संक्षिप्त नाम और प्रारम्भ

(2) यह ऐसे दिनांक को प्रवृत्त होगा जिसे राज्य सरकार, अधिसूचना द्वारा, इस निमित्त नियत करे।

परिभाषाएं

2—इस अधिनियम में —

(क) "सभा" का तात्पर्य उत्तर प्रदेश विधान सभा से है;

(ख) "सभापति" का तात्पर्य परिषद् के सभापति से है;

(ग) "परिषद्" का तात्पर्य उत्तर प्रदेश विधान परिषद् से है;

(घ) "उप सभापति" का तात्पर्य परिषद् के उप सभापति से है;

(ङ) "उपाध्यक्ष" का तात्पर्य सभा के उपाध्यक्ष से है;

(च) किसी सदस्य के संबंध में, "सदस्यता की अवधि" का तात्पर्य—

(एक) यथास्थिति, उसके निर्वाचन या नाम निर्देशन की अधिसूचना के सरकारी गजट में प्रकाशन के दिनांक से, या भारत के संविधान के अनुच्छेद 188 के अनुसार शपथ लेने या प्रतिज्ञान करने के दिनांक से, इनमें जो भी पहले हो, प्रारम्भ होने वाली, और

(दो) उस दिनांक को, जब वह मृत्यु या पद-त्याग के कारण या अन्यथा ऐसा सदस्य न रह जाय, समाप्त होने वाली अवधि से है ;

(छ) "आनुषंगिक व्यय" का तात्पर्य—

(एक) रेल द्वारा की गयी यात्रा की दशा में एक व्यक्ति के लिए प्रथम श्रेणी में ऐसी यात्रा के रेल किराये के बराबर धनराशि से है;

(दो) किसी अन्य दशा में विहित दर से, इस रूप में, देय धनराशि से है;

(ज) "नेता विरोधी दल" का तात्पर्य सभा या परिषद् के उस सदस्य से है जिसे, यथास्थिति, अध्यक्ष या सभापति द्वारा तत्समय इस रूप में अभिज्ञात किया गया हो;

(झ) "सदस्य" का तात्पर्य सभा या परिषद् के उस सदस्य से है जो मंत्री, अध्यक्ष, उपाध्यक्ष, सभापति, उप सभापति या संसदीय सचिव के पद पर आसीन न हो;

(ञ) "मंत्री" के अन्तर्गत मुख्य मंत्री, राज्य मंत्री, और उप मंत्री भी हैं;

(ट) किसी सदस्य के संबंध में, "निवास स्थान" का तात्पर्य उस स्थान से है जिसका किसी सभा निर्वाचन-क्षेत्र की निर्वाचक नामावलि की प्रविष्टि के अनुसार सदस्य सामान्यतः निवासी है, और यदि सदस्य ऐसे स्थान में परिवर्तन कर दे तो उत्तर प्रदेश में उस स्थान से है जिसे सदस्य के अनुरोध पर सचिव द्वारा ऐसा स्थान अधिसूचित किया जाय :

परन्तु कोई ऐसी अधिसूचना, यथास्थिति, निर्वाचन के पश्चात् या इस खंड के अधीन जारी की गई पूर्व अधिसूचना जारी किये जाने के पश्चात् छः मास की अवधि की समाप्ति के पूर्व जारी नहीं की जायगी;

(ठ) "रेल कूपन" का तात्पर्य इस अधिनियम के प्रयोजन के लिए रेलवे बोर्ड के प्राधिकार से जारी किये गये निःशुल्क असंक्रमणीय रेल यात्रा कूपन से है;

(ड) "सचिव" का तात्पर्य सभा के सदस्यों के संबंध में, सभा के सचिव से है, और परिषद् के सदस्यों के संबंध में, परिषद् के सचिव से है;

(ढ) "अध्यक्ष" का तात्पर्य उत्तर प्रदेश विधान सभा के अध्यक्ष से है;

(ण) "वर्ष" का तात्पर्य पहली जून को प्रारम्भ होने वाली और अनुवर्ती इकतीस मई को समाप्त होने वाली बारह मास की अवधि से है।

अध्याय दो

वेतन और निर्वाचन क्षेत्र भत्ता

वेतन

3—(1) सभा के नेता विरोधी दल से भिन्न, प्रत्येक सदस्य अपनी सदस्यता की अवधि के लिये पांच सौ रुपये प्रतिमास का वेतन पाने का हकदार होगा।

(2) उपधारा (1) में निर्दिष्ट वेतन का भुगतान निम्नलिखित शर्तों के अधीन होगा, अर्थात्—

(क) वेतन में अनुपस्थिति या अन्य कारण के आधार पर ऐसी कटौतियां की जा सकेंगी जैसी विहित की जायं;

(ख) किसी सदस्य को उस अवधि के लिए जिसमें वह किसी न्यायालय या अधिकरण के किसी विनिश्चय के फलस्वरूप, यथास्थिति, सभा या परिषद् में बैठने के लिए अक्षम हो जायं, कोई वेतन देय नहीं होगा;

(ग) सभा के किसी सदस्य को सभा के गठन के दिनांक की पूर्ववर्ती अवधि के लिए कोई वेतन देय न होगा ;

(घ) परिषद् के किसी सदस्य को उस रिक्ति के, जिस रिक्ति के फलस्वरूप वह सदस्य निर्वाचित या नाम निर्देशित हुआ है, दिनांक की पूर्ववर्ती अवधि के लिये कोई वेतन देय न होगा ।

निर्वाचन-क्षेत्र भत्ता

4--सभा या परिषद् का प्रत्येक सदस्य, चाहे वह धारा 2 के खण्ड (झ) में निर्दिष्ट किसी पद पर आसीन हो या न हो, अपनी सदस्यता की अवधि में पांच सौ रुपये प्रति मास का निर्वाचन-क्षेत्र भत्ता पाने का हकदार होगा ।

अध्याय तीन

यात्रा सुविधा

उत्तर प्रदेश के भीतर रेल द्वारा यात्रा

5--प्रत्येक सदस्य को, विहित रीति से, ऐसे मूल्य के रेल कूपन दिये जायेंगे जिससे वह उत्तर प्रदेश के भीतर किसी भी समय और किसी रेल द्वारा प्रथम श्रेणी में यात्रा करने का हकदार हो सके ।

उत्तर प्रदेश के बाहर रेल द्वारा यात्रा

6--प्रत्येक सदस्य को विहित रीति से ऐसे मूल्य के रेल कूपन भी दिये जायेंगे जिससे वह उत्तर प्रदेश के बाहर किसी भी समय और किसी रेल द्वारा प्रथम श्रेणी में--

(क) ऐसे सदस्य के रूप में अपने कर्त्तव्यों और कृत्यों के निर्वहन के लिये अपेक्षित अपनी उपस्थिति के लिये किसी बैठक के स्थान तक जाने और अपने निवास स्थान को वापस आने के लिये प्रत्येक वर्ष 4,000 किलोमीटर की अधिकतम सीमा तक यात्रा करने का हकदार हो सके, और

(ख) खण्ड (क) में निर्दिष्ट प्रयोजनों से भिन्न प्रयोजनों के लिये प्रत्येक वर्ष 15,000 किलोमीटर की अधिकतम सीमा तक यात्रा करने का हकदार हो सके ।

प्रथम स्पष्टीकरण : खण्ड (ख) के अधीन यात्रा की दूरी की संगणना करने के प्रयोजनों के लिये, उत्तर प्रदेश के भीतर किन्हीं दो रेलवे स्टेशनों के बीच की दूरी सम्मिलित नहीं की जायगी ।

द्वितीय स्पष्टीकरण : खण्ड (क) तथा खण्ड (ख) में निर्दिष्ट यात्रा के लिये, रेल कूपन का मूल्य राज्य सरकार द्वारा रेलवे बोर्ड के परामर्श से निर्धारित किया जायगा ।

सहवर्ती के साथ यात्रा

7--किसी सदस्य द्वारा अपने साथ रेल यात्रा में प्रथम श्रेणी में निम्नलिखित दशाओं में सहवर्ती ले जाने के लिये भी धारा 5 में निर्दिष्ट रेल कूपन का प्रयोग किया जा सकता है, अर्थात्--

(क) यथास्थिति, सभा या परिषद् के प्रत्येक सत्र में, अधिक से अधिक दो बार, अपने निवास स्थान के निकटतम रेलवे स्टेशन से लखनऊ तक आने और लखनऊ से ऐसे रेलवे स्टेशन तक वापस जाने के लिए ;

(ख) किसी महिला सदस्य की स्थिति में, ऐसी यात्रा के लिए जो उसके द्वारा ऐसा सदस्य होने के नाते अपने कर्त्तव्यों और कृत्यों के संबंध में अपेक्षित उपस्थिति के लिए और ऐसी उपस्थिति के पश्चात् अपने निवास स्थान को वापस जाने के लिए की जाय ।

परिवार के सदस्यों के साथ यात्रा

8--धारा 6 के खण्ड (ख) में निर्दिष्ट रेल कूपनों का प्रयोग, ऐसे निर्बन्धनों के अधीन रहते हुए, जैसे विहित किये जायं, किसी सदस्य द्वारा अपने साथ अपने परिवार के सदस्यों को उत्तर प्रदेश के भीतर या बाहर प्रथम श्रेणी में रेल यात्रा में ले जाने के लिए किया जा सकता है, किन्तु इस प्रकार यात्रा का कुल व्यय (जिसके अन्तर्गत ऐसे सदस्य द्वारा उत्तर प्रदेश के बाहर की गयी यात्रा का व्यय भी है) उक्त धारा के अनुसार अवधारित अधिकतम सीमा से अधिक न होगा ।

मंत्री, अध्यक्ष आदि द्वारा यात्रा

9--प्रत्येक सदस्य को, जो धारा 2 के खंड (झ) में उल्लिखित किसी पद पर आसीन हो,--

(क) धारा 5 में निर्दिष्ट रेल कूपन दिये जायेंगे, जिनका प्रयोग वह सार्वजनिक कार्य से भिन्न प्रयोजनों के लिए उत्तर प्रदेश के भीतर प्रथम श्रेणी में यात्रा के लिए, विहित रीति से करने का हकदार होगा ;

(ख) धारा 6 के खण्ड (ख) में निर्दिष्ट रेल कूपन दिये जायेंगे, जिनका प्रयोग वह सार्वजनिक कार्य से भिन्न प्रयोजनों के लिये उत्तर प्रदेश के भीतर या बाहर प्रथम श्रेणी में की गयी यात्राओं में अपने साथ अपने परिवार के सदस्यों को ले जाने के लिए, विहित रीति से करने का हकदार होगा, किन्तु इस प्रकार कि ऐसी यात्राओं का कुल व्यय (जिसके अन्तर्गत ऐसे सदस्य द्वारा और उसके परिवार के सदस्यों द्वारा उत्तर प्रदेश के बाहर की गयी यात्राओं का व्यय भी है) उक्त धारा के खण्ड (ख) के अनुसार अवधारित अधिकतम सीमा से अधिक न होगा।

रेल कूपनों की विधिमान्यता

10—इस अध्याय के अधीन जारी किया गया रेल कूपन ऐसी अवधि के लिए विधिमान्य होगा, और प्रत्येक अप्रयुक्त कूपन सचिव को, ऐसी रीति से लौटा दिया जायगा जो विहित की जाय।

द्वितीय श्रेणी में रेल द्वारा यात्रा

11—जहां कोई सदस्य रेल द्वारा द्वितीय श्रेणी में यात्रा करता है और ऐसा सदस्य धारा 5 और 6 में निर्दिष्ट कोई रेल कूपन स्वीकार नहीं करता है, वहां वह ऐसे कूपनों के बदले में निम्नलिखित धनराशि विहित रीति से मांगने का हकदार होगा, अर्थात्—

(क) उत्तर प्रदेश के भीतर की गयी यात्रा की स्थिति में, द्वितीय श्रेणी में ऐसी यात्रा में वास्तव में व्यय किये गये रेल भाड़े के बराबर धनराशि;

(ख) उत्तर प्रदेश के बाहर की गयी यात्रा की स्थिति में, उतनी धनराशि जितनी उसने प्रतिवर्ष 15,000 किलोमीटर की अधिकतम सीमा तक किसी भी समय और किसी भी रेल द्वारा द्वितीय श्रेणी में की गयी यात्रा में रेल भाड़े पर वास्तविक रूप से खर्च की हो;

(ग) किसी सहवर्ती द्वारा की गयी यात्रा की स्थिति में, द्वितीय श्रेणी में ऐसी यात्रा में वास्तव में व्यय किये गये रेल भाड़े के बराबर धनराशि, बशर्ते सहवर्ती द्वारा ऐसी यात्रा धारा 7 में उल्लिखित परिस्थितियों में की गयी हो;

(घ) खण्ड (क) या खण्ड (ख) में निर्दिष्ट किसी यात्रा की स्थिति में, यथास्थिति, एक सीट या शयन यान (स्लीपर) में एक बर्थ के लिये आरक्षण प्रभार के रूप में व्यय की गयी धनराशि।

वातानुकूलित कम्पार्टमेन्ट में यात्रा

12—इस अध्याय के उपबन्धों के अधीन रहते हुए, धारा 5 से 10 में निर्दिष्ट रेल कूपनों का प्रयोग, यथास्थिति उत्तर प्रदेश के भीतर, या बाहर, निम्नलिखित कम्पार्टमेन्ट में रेल-यात्रा के लिये भी किया जा सकता है, अर्थात्—

(क) वातानुकूलित (चेयर कार) कम्पार्टमेन्ट;

(ख) वातानुकूलित (टू-टीयर स्लीपर) कम्पार्टमेन्ट।

बस द्वारा यात्रा

13—(1) प्रत्येक सदस्य को, विहित रीति से, निःशुल्क असंक्रमणीय पास दिया जायगा जिससे वह उत्तर प्रदेश के भीतर किसी भी समय उत्तर प्रदेश राज्य सड़क परिवहन निगम की बस द्वारा, उच्चतम श्रेणी में, यदि कोई हो, तत्समय प्रवृत्त किसी विधि के अधीन देय यात्री कर का भुगतान किये बिना यात्रा करने का हकदार होगा।

(2) उपधारा (1) में निर्दिष्ट पास का प्रयोग सदस्य द्वारा बस में अपने साथ एक सहवर्ती को ले जाने के लिये भी किया जा सकता है।

(3) इस धारा के अधीन किसी सदस्य को जारी किया गया प्रत्येक पास उसकी सदस्यता की अवधि के लिये विधिमान्य होगा और ऐसी सदस्यता की अवधि के समाप्त होने पर उसे सचिव को लौटा दिया जायगा।

अध्याय चार

आनुषंगिक व्यय और दैनिक भत्ता

आनुषंगिक व्यय

14—प्रत्येक सदस्य को, ऐसे सदस्य के रूप में अपने कर्त्तव्यों या कृत्यों के संबंध में अपनी उपस्थिति के लिये ऐसी दरों पर और ऐसी शर्तों और निर्बन्धनों के अधीन रहते हुए, जैसी विहित की जाय, निम्नलिखित दशाओं में आनुषंगिक व्यय देय होगा, अर्थात्—

(क) यथास्थिति, सभा या परिषद् के प्रत्येक सत्र में या उसकी किसी समिति के किसी उपवेशन में उपस्थित होने के लिए किसी कलेण्डर मास में अधिक से अधिक दो बार, केवल उपवेशन के स्थान पर आने के लिए और अपने निवास-स्थान को वापस जाने के लिए की गयी यात्रा के लिये :

परन्तु यदि कोई सदस्य एक ही कलेण्डर मास में दो या अधिक समितियों के उपवेशन में भाग लेता है तो इस खण्ड के अधीन आनुषंगिक व्यय किसी भी दशा में ऐसे मास में चार से अधिक बार देय नहीं होगा;

(ख) यथास्थिति, अध्यक्ष या सभापति द्वारा बुलाई गई किसी बैठक में उपस्थित होने के लिए, बैठक के स्थान पर आने के लिये और अपने निवास-स्थान को वापस जाने के लिए की गई यात्रा के लिए;

(ग) समिति के ऐसे कार्य के संबंध में, जो समिति की बैठक से भिन्न हो, किसी समिति के सभापति के रूप में, उसके द्वारा किसी कलेण्डर मास में अधिक से अधिक दो बार लखनऊ आने के लिये और अपने निवास स्थान को वापस जाने के लिए की गई यात्राओं के लिये;

(घ) लोक सभा के अध्यक्ष या राज्य सभा के सभापति या किसी अन्य राज्य के विधान मण्डल के अध्यक्ष या सभापति द्वारा या उनके प्राधिकार से या भारतीय संसदीय अध्ययन संस्थान द्वारा, संवैधानिक अध्ययन या सेमिनार के संबंध में बुलाई गई किसी बैठक में उपस्थित होने के लिए की गई यात्राओं के लिये :

परन्तु ऐसा सदस्य धारा 2 के खण्ड (ढ) में यथा परिभाषित अध्यक्ष या उक्त धारा के खण्ड (ख) में यथा परिभाषित सभापति द्वारा ऐसी बैठक में उपस्थित होने के लिये नाम निर्दिष्ट किया गया हो :

परन्तु यह और कि किसी ऐसी बैठक में भाग लेने के लिये दो से अधिक सदस्य नाम निर्दिष्ट नहीं किये जायेंगे और कोई ऐसा नाम निर्देशन एक वर्ष में दो बार से अधिक के लिये नहीं किया जायगा ।

दैनिक भत्ता

15--प्रत्येक सदस्य तीस रुपये प्रतिदिन की दर से दैनिक भत्ता का हकदार होगा जिसकी संगणना निम्नलिखित सिद्धांतों के अनुसार की जायगी, अर्थात्--

(एक) उक्त भत्ता, यथास्थिति, सभा या परिषद् के सत्र के दौरान, या उसकी किसी समिति के किन्हीं उपवेशनों में, प्रत्येक दिन की उपस्थिति के लिये देय होगा ;

(दो) उक्त भत्ता, यथास्थिति, सभा या परिषद् के लगातार उपवेशन के एक दिन पूर्व और एक दिन पश्चात् के लिए भी देय होगा यदि सदस्य, उन दिनों में ऐसे लगातार उपवेशन के स्थान पर उपस्थित हो;

(तीन) उक्त भत्ता, यथास्थिति, सभा या परिषद् के या उसकी समिति के किसी लगातार उपवेशन के दौरान स्थगन के दिनों के लिये, और ऐसे लगातार उपवेशनों के बीच में पड़ने वाली छुट्टी के दिनों के लिए भी देय होगा, यदि सदस्य ऐसे सभी दिनों में उपवेशन के स्थान पर उपस्थित हो;

(चार) उक्त भत्ता चार से अनधिक ऐसे दिनों के लिए भी देय होगा जो सभा या परिषद् के या उसकी समिति के किसी उपवेशन के अन्तिम दिन और उसी या किसी अन्य समिति के या सभा या परिषद् के उपवेशन के प्रथम दिन के बीच पड़े, यदि सदस्य ऐसे सभी दिनों में उपवेशन के स्थान पर उपस्थित हो;

(पांच) जहां खण्ड (तीन) या खण्ड (चार) के अधीन आने वाली किसी स्थिति में कोई सदस्य उपवेशन के स्थान से अपने निवास-स्थान या अपने निर्वाचन क्षेत्र को चला जाय, वहां वह, धारा 14 में किसी बात के होते हुए भी, इस धारा के उपबन्धों के अनुसार दैनिक भत्ता का, या धारा 14 के अनुसार आनुषंगिक व्यय का, इनमें जो भी कम हो, हकदार होगा;

(छः) सभा के नेता विरोधीदल को ऐसा कोई भत्ता देय नहीं होगा ।

स्पष्टीकरण : इस धारा के प्रयोजनों के लिए किसी उपवेशन को लगातार समझा जायगा यदि किसी बैठक के अन्तिम दिन और दूसरी बैठक के प्रथम दिन के बीच दिनों की संख्या चार से अधिक न हो ।

अध्याय पांच

सदस्यों के लिये आवास व्यवस्था

लखनऊ में आवास व्यवस्था

16--(1) प्रत्येक सदस्य (जिसके अन्तर्गत संसदीय सचिव भी है) अपनी सदस्यता की अवधि और ऐसी अग्रतर अवधि जैसी विहित की जाय, के लिए लखनऊ में ऐसे आवास का, किराये का भुगतान किये बिना, उपयोग करने का हकदार होगा जिसकी उसके लिए व्यवस्था की जाय ।

(2) जहां किसी सदस्य को उपधारा (1) में निर्दिष्ट किसी आवास की व्यवस्था न की गयी हो, वहां वह विहित दर से आवास भत्ता पाने का हकदार होगा।

स्पष्टीकरण—किसी सदस्य को आवास की व्यवस्था उस दिनांक को की गई समझी जायगी जब उसके पक्ष में उसे प्रदिष्ट करने की सूचना उसे दे दी जाय चाहे ऐसा सदस्य प्रदेशन को स्वीकार करे या न करे या आवास पर अध्यासन करे या न करे।

आवास-व्यवस्था के सम्बन्ध में नियम

17—(1) धारा 16 के अधीन आवास के प्रदेशन के प्रयोजनों के लिए राज्य सरकार नियम बना सकती है जिसमें निम्नलिखित बातों की व्यवस्था की जायगी, अर्थात्—

(क) आवास का, जिसके लिए कोई सदस्य हकदार होगा, मानक निर्धारित करना;

(ख) ऐसा मानक नियत करना जिसके अनुसार प्रत्येक ऐसा आवास सुसज्जित किया जायगा;

(ग) प्रत्येक ऐसे आवास का मानक किराया नियत करना;

(घ) ऐसी धनराशि निश्चित करना जो किसी ऐसे सदस्य जिसे मानक आवास से भिन्न आवास की व्यवस्था की जाय, को देय होगी या, यथास्थिति, उससे वसूली योग्य होगी;

(ङ) राज्य सरकार द्वारा समस्त व्यय का जिसके अन्तर्गत विद्युत् और जल का व्यय भी है, भुगतान किये जाने के लिये और ऐसे आवास में जल और विद्युत् के सम्भरण को विनियमित करने के लिए उपबन्ध बनाना।

(2) उपधारा (1) में निर्दिष्ट नियम उन सदस्यों के सम्बन्ध में भी बनाये जा सकते हैं जो धारा 2 के खण्ड (झ) में निर्दिष्ट किसी पद पर आसीन हों।

अध्याय छः

टेलीफोन की सुविधा

सदस्यों को टेलीफोन

18—प्रत्येक सदस्य लखनऊ में और अपने सामान्य निवास पर या अपने निर्वाचन क्षेत्र में टेलीफोन संबंधी ऐसी सुविधाओं का हकदार होगा, जैसी विहित की जायं।

अध्याय सात

नेता विरोधी दल को सुविधायें

वेतन

19—(1) सभा का नेता विरोधी दल एक हजार रुपये प्रतिमास की दर से वेतन पाने का हकदार होगा।

(2) उपधारा (1) में निर्दिष्ट वेतन, आयकर से संबंधित किसी विधि के अधीन उसके संबंध में (परिलब्धियों सहित) देय कर के अतिरिक्त होगा, और ऐसा कर राज्य सरकार द्वारा वहन किया जायगा।

(3) धारा 3 की उपधारा (2) के उपबन्ध, यथावश्यक परिवर्तन सहित, इस धारा के अधीन सभा के नेता विरोधी दल के वेतन के भुगतान के सम्बन्ध में लागू होंगे।

आवास

20—नेता विरोधी दल अपनी पदावधि और ऐसी अग्रतर अवधि जैसी विहित की जाय, के लिए लखनऊ में निवास-स्थान का, किसी किराये का भुगतान किये बिना, उपयोग करने का हकदार होगा, जिसे विहित स्तर पर सुसज्जित और अनुरक्षित किया जायेगा।

स्पष्टीकरण इस धारा के प्रयोजनार्थ, किसी निवास-स्थान के संबंध में "अनुरक्षण" के अन्तर्गत स्थानीय कर और करों का भुगतान न करना और जल की व्यवस्था करना और एक सौ रुपये प्रतिमास की अधिकतम सीमा तक (विद्युत् शुल्क सहित) विद्युत् की व्यवस्था करना भी है।

यात्रा सुविधा

21—नेता विरोधी दल, उत्तर प्रदेश के भीतर, किसी भी समय और किसी भी रेल द्वारा प्रथम श्रेणी के आरक्षित कूपे (दो बर्थ वाला कम्पार्टमेंट) में या वातानुकूलित श्रेणी में एकल आरक्षित बर्थ में यात्रा करने और उक्त प्रयोजन के लिये धारा 5 और 6 में निर्दिष्ट रेल कूपनों का प्रयोग करने का हकदार होगा।

स्पष्टीकरण—इस धारा के प्रयोजनों के लिये उत्तर प्रदेश में किसी रेलवे स्टेशन और दिल्ली में किसी रेलवे स्टेशन के बीच की यात्रा को उत्तर प्रदेश के भीतर यात्रा समझा जायगा।

कर्मचारीगण

22—नेता विरोधी दल के अधीन ऐसे कर्मचारी रखे जायेंगे, जैसा विहित किया जाय:

परन्तु इस अधिनियम के प्रारम्भ के दिनांक को स्वीकृत कर्मचारियों में तब तक कोई परिवर्तन नहीं किया जायगा, जब तक कि धारा 30 की उपधारा (1) के अधीन नियम न बना दिये जायं।

अध्याय आठ

भूतपूर्व सदस्यों को पेंशन

कतिपय पदों का अर्थ

23—इस अध्याय के प्रयोजनार्थ—

(क) पद "सभा" या "परिषद्" के अन्तर्गत क्रमशः यूनाइटेड प्राविंसेज लेजिस्लेटिव असेम्बली या यूनाइटेड प्राविन्सेज लेजिस्लेटिव कौंसिल भी है जिसने 1 जनवरी, 1946 और भारत का संविधान के प्रारम्भ के दिनांक के बीच, और तत्पश्चात् राज्य के लिये अस्थायी विधान मण्डल के सदन के रूप में कार्य किया ;

(ख) पद "वर्ष" का तात्पर्य बारह कलेण्डर मास की किसी अवधि से है;

(ग) जिस अवधि में कोई व्यक्ति सभा या परिषद् में अपनी सदस्यता के आधार पर धारा 2 के खण्ड (झ) में उल्लिखित किसी पद पर आसीन रहा हो, उस अवधि की भी गणना ऐसी सदस्यता की अवधि अवधारित करने के लिये की जायगी ।

भूतपूर्व सदस्यों का पेंशन

24—प्रत्येक व्यक्ति जिसने सभा या परिषद् के सदस्य के रूप में या अंशतः सभा के सदस्य के रूप में और अंशतः परिषद् के सदस्य के रूप में पांच वर्ष की अवधि (चाहे निरन्तर हो या नहीं) के लिये कार्य किया हो, अपने जीवन पर्यन्त तीन सौ रुपया प्रति मास की दर से पेंशन पाने का हकदार होगा ;

परन्तु जहां किसी व्यक्ति ने उपर्युक्तानुसार पांच वर्ष से अधिक अवधि के लिए कार्य किया हो, वहां वह पांच वर्ष से अधिक प्रत्येक पूर्ण वर्ष के लिये पचास रुपया प्रतिमास की दर से अतिरिक्त पेंशन पाने का हकदार होगा, किन्तु इस प्रकार कि इस धारा के अधीन देय पेन्शन की अधिकतम धनराशि, किसी भी दशा में, पांच सौ रुपये प्रतिमास से अधिक न होगी ।

स्पष्टीकरण : जहां किसी व्यक्ति ने सभा या परिषद् के सदस्य के रूप में ऐसी अवधि तक कार्य किया हो, जो पांच वर्ष से, अधिकतम एक मास कम हो, वहां इस धारा के प्रयोजनार्थ यह समझा जायगा कि उस व्यक्ति ने पांच वर्ष के लिए सदस्य के रूप में कार्य किया है ।

पेंशन कब देय नहीं होगी

25—धारा 24 में किसी बात के होते हुए भी, कोई व्यक्ति निम्नलिखित स्थिति में इस अध्याय के अधीन कोई पेंशन पाने का हकदार न होगा, अर्थात्:—

(क) जहां कोई व्यक्ति संसद् सदस्य वेतन, भत्ता और पेंशन अधिनियम, 1954 के उपबन्धों के अधीन प्रतिमास पांच सौ रुपए या इससे अधिक धनराशि की कोई पेंशन पाने का हकदार हो;

(ख) जहां कोई व्यक्ति केन्द्रीय सरकार या किसी राज्य सरकार या किसी स्थानीय प्राधिकारी के अधीन सवेतन नियोजित हो या ऐसी सरकार के स्वामित्व या नियंत्रण के अधीन किसी निगम से या किसी स्थानीय प्राधिकारी से कोई पारिश्रमिक पाने का अन्यथा हकदार हो जाय, और ऐसा वेतन या पारिश्रमिक प्रतिमास पांच सौ रुपए के बराबर या इससे अधिक हो और वह इस प्रकार नियोजित या ऐसा पारिश्रमिक पाने का हकदार बना रहे;

(ग) जहां कोई व्यक्ति कोई पेंशन, जो खण्ड (क) में निर्दिष्ट पेंशन या स्वतंत्रता संग्राम सेनानी के रूप में उसे दी गई पेंशन न हो, केन्द्रीय सरकार से या किसी राज्य सरकार या ऐसी सरकार के स्वामित्व या नियंत्रण के अधीन किसी निगम से या विधि के अधीन या अन्यथा किसी स्थानीय प्राधिकारी से पाने का हकदार हो, और ऐसी पेंशन की धनराशि प्रतिमास पांच सौ रुपए के बराबर या उससे अधिक हो;

(घ) जहां कोई व्यक्ति राष्ट्रपति या उपराष्ट्रपति के पद पर निर्वाचित किया जाय या किसी राज्य के राज्यपाल या किसी संघ राज्य क्षेत्र के प्रशासक के पद पर नियुक्त किया जाय और ऐसे पद पर आसीन रहे;

(ङ) जहां कोई व्यक्ति किसी राज्य की विधान सभा या विधान परिषद् के या संसद् के किसी भी सदन के सदस्य के रूप में निर्वाचित या नाम-निर्दिष्ट किया जाय और ऐसा सदस्य बना रहे ।

कतिपय मामलों में पेंशन की धनराशि

26—जहां धारा 25 के खण्ड (क) या खण्ड (ख) या खण्ड (ग) में उल्लिखित परिस्थितियों में, कोई व्यक्ति पांच सौ रुपये प्रतिमास से कम धनराशि की कोई पेंशन, वेतन या पारिश्रमिक का हकदार हो, वहां धारा 24 के अधीन ऐसे व्यक्ति को देय पेंशन उतनी धनराशि से अधिक नहीं होगी जितनी से ऐसी पेंशन, वेतन या पारिश्रमिक पांच सौ रुपये प्रतिमास से कम पड़ती हो।

अध्याय नौ

प्रकीर्ण

वेतन आदि का त्याग

27—कोई व्यक्ति जो इस अधिनियम के अधीन किसी वेतन, भत्ता या अन्य सुविधाओं का हकदार है, ऐसे सम्पूर्ण वेतन, भत्ता या सुविधा या उसके किसी भाग को, यथास्थिति, अध्यक्ष या सभापति को लिखित सूचना देकर त्याग सकता है :

परन्तु ऐसे किसी त्यजन को वह किसी भी समय, यथास्थिति, अध्यक्ष या सभापति को लिखित सूचना देकर भविष्यलक्षी प्रभाव से रद्द कर सकता है।

सदस्यों के वेतन-बिल से सरकारी और अन्य देयों की वसूली

28—(1) जब कभी किसी सदस्य पर किन्हीं सरकारी देयों (जैसे आवास किराया या प्रभार, टेलीफोन देय) के बकाया होने की सूचना दी जाय और उसके समर्थन में सम्बद्ध प्राधिकारी से समुचित मांग या बिल प्राप्त हों, और ऐसा सदस्य ऐसे देयों का भुगतान न करे, तब सचिव द्वारा ऐसे सदस्य के वेतन या यात्रा और दैनिक भत्ता बिलों से ऐसे देयों के बराबर धनराशि काट ली जायगी।

(2) साधारणतया किसी सदस्य पर बकाया किन्हीं गैर सरकारी देयों की वसूली उसके वेतन या भत्तों से नहीं की जायगी किन्तु जहां ऐसी देय धनराशि उसके संसदीय कर्त्तव्यों के दौरान उसको दी गई किन्हीं सेवाओं के कारण हो, जैसे जब वह किसी समिति के साथ दौरे पर हो, और ऐसी सेवाओं के लिए व्यवस्था राज्य विधान मण्डल के अधिकारियों के अनुरोध पर अर्द्ध-सरकारी संस्थाओं या निजी पार्टियों द्वारा या उनके अनुरोध पर की गई हो, और ऐसा सदस्य ऐसे देयों का भुगतान नहीं करता है, वहां उसकी वसूली ऐसे सदस्य के वेतन या यात्रा या दैनिक भत्ता बिलों से की जा सकती है।

कठिनाइयों को दूर करने की शक्ति

29—(1) राज्य सरकार किसी कठिनाई, विशेष रूप से धारा 31 द्वारा निरसित अधिनियमिति के उपबन्धों से इस अधिनियम के उपबन्धों में संक्रमण से संबंधित कठिनाइयों, को दूर करने के प्रयोजनार्थ सरकारी गजट में प्रकाशित आदेश द्वारा निदेश दे सकती है कि इस अधिनियम के उपबन्ध ऐसी अवधि में, जैसी आदेश में विनिर्दिष्ट की जाय, ऐसे अनुकूलनों के अधीन रहते हुए चाहे वे उपान्तर, परिवर्द्धन या लोप के रूप में हो, जिन्हें वह आवश्यक या समीचीन समझे, प्रभावी होंगे :

परन्तु ऐसा कोई आदेश इस अधिनियम के प्रारम्भ से दो वर्ष की समाप्ति के पश्चात् नहीं दिया जायगा।

(2) उपधारा (1) के अधीन दिया गया प्रत्येक आदेश राज्य विधान मण्डल के दोनों सदनों के समक्ष रखा जायगा।

(3) उपधारा (1) के अधीन किसी आदेश पर किसी न्यायालय में इस आधार पर आपत्ति नहीं की जायगी कि उपधारा (1) में यथानिर्दिष्ट कोई कठिनाई विद्यमान नहीं थी या उसे दूर करना अपेक्षित नहीं था।

नियम बनाने की शक्ति

30—(1) राज्य सरकार, अधिसूचना द्वारा, इस अधिनियम के प्रयोजनों को कार्यान्वित करने के लिए नियम बना सकती है।

(2) धारा 31 द्वारा निरसित अधिनियमिति के अधीन बनाये गये और इस अधिनियम के प्रारम्भ के ठीक पूर्ववर्ती दिनांक को प्रवृत्त सभी नियम, जहां तक वे इस अधिनियम के उपबन्धों से असंगत न हों, इस अधिनियम के अधीन बनाये गये समझे जायेंगे, और वे तब तक विधिमान्य और प्रभावी बने रहेंगे जब तक कि उन्हें निरसित न कर दिया जाय।

निरसन

31—उत्तर प्रदेश विधान मण्डल (सदस्यों की उपलब्धियों और पेंशन का) अधिनियम, 1952 एतद्द्वारा निरसित किया जाता है।

आज्ञा से,

रमेश चन्द्र देव शर्मा,

No. 2921 (2)/XVII-V-1—80-80

Dated Lucknow, October 25, 1980

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Upalabdhiyan Aur Pension) Adhiniyam, 1980 (Uttar Pradesh Adhiniyam Sankhya 23 of 1980) as passed by the Uttar Pradesh Legislature and assented to by the Governor on October 25, 1980 :

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENISON) ACT, 1980

[U. P. ACT No. 23 OF 1980]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

to consolidate and amend the law relating to payment of salaries, allowances, and other facilities to the members of the State Legislature

IT IS HEREBY enacted in the Thirty-First Year of the Republic of India as follows :

CHAPTER I

Preliminary

Short title and commencement.

1. (1) This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980.

(2) It shall come into force on such date as the State Government may, by notification, appoint in this behalf.

Definition.

2. In this Act,—

(*a*) 'Assembly' means the Uttar Pradesh Legislative Assembly ;

(*b*) 'Chairman' means the Chairman of the Council ;

(*c*) 'Council' means the Uttar Pradesh Legislative Council ;

(*d*) 'Deputy Chairman' means the Deputy Chairman of the Council ;

(*e*) 'Deputy Speaker' means the Deputy Speaker of the Assembly ;

(*f*) 'duration of membership', in relation to a member means the period—

(i) beginning with the date of publication, in the official *Gazette*, of the notification of his election or nomination, as the case may be, or the date he makes or subscribes the oath or affirmation in accordance with Article 188 of the Constitution of India, whichever is earlier ; and

(ii) ending with the date when he ceases to be such a member due to death, resignation or otherwise ;

(*g*) 'incidental charge' means—

(i) in the case of a journey performed by rail, an amount equal to the railway fare for such journey in first class for one person ;

(ii) in any other case, the amount payable as such at the rate to be prescribed ;

(*h*) 'Leader of Opposition' means the member of the Assembly or the Council who is, for the time being, recognised as such by the Speaker or the Chairman, as the case may be ;

(*i*) 'member' means a member of the Assembly or the Council, who does not hold the office of a Minister, Speaker, Deputy Speaker, Chairman, Deputy Chairman or Parliamentary Secretary ;

(*j*) 'Minister' includes the Chief Minister, a Minister for State or a Deputy Minister ;

(*k*) 'place of residence' in relation to a member means the place of which the member is, according to the entry in the electoral roll of an Assembly Constituency, ordinarily resident, and in case the member changes such place, the place within Uttar Pradesh notified as such on request of the member by the Secretary

Provided that no such notification shall be issued before the expiry of the period of six months after the election or after the issue of the earlier notification issued under this clause, as the case may be ;

(*l*) 'railway coupons' means free non-transferable rail travel money valu coupons issued under the authority of the Railway Board for the purposes of this Act ;

(*m*) 'Secretary', in relation to members of the Assembly, means the Secretary of the Assembly, and in relation to the members of the Council, means the Secretary of the Council;

(*n*) 'Speaker' means the Speaker of the Uttar Pradesh Legislative Assembly ;

(*o*) 'year' means the period of twelve months commencing on the first day of June, and ending on the thirty-first day of May next following.

CHAPTER II

Salary and Constituency Allowance

Salary.

3. (1) Every member, other than the Leader of Opposition of the Assembly, shall be entitled to receive, for the duration of his membership, a salary of five hundred rupees per month.

(2) The payment of salary referred to in sub-section (1) shall be subject to the following conditions, namely:—

(*a*) the salary shall be liable to such deductions on the ground of absence or other cause as may be prescribed ;

(*b*) no salary shall be payable to a member for the period during which he is unable to sit in the Assembly or Council, as the case may be, as a result of any decision of any court or tribunal ;

(*c*) no salary shall be payable to a member of the Assembly for the period preceding the date of constitution of the Assembly;

(*d*) no salary shall be payable to a member of the Council for the period preceding the date of vacancy as a result of which such member is elected or nominated.

Constituency allowance.

4. Every member of the Assembly or Council, whether or not he holds any of the offices referred to in clause (i) of section 2, shall be entitled to receive, for the duration of his membership a constituency allowance of five hundred rupees per month.

CHAPTER III

Travel facilities

Journey by rail within Uttar Pradesh.

5. Every member shall be provided, in the manner prescribed, with railway coupons of such value as may entitle him to travel in first class within Uttar Pradesh at any time and by any railway.

Journey by rail outside Uttar Pradesh.

6. Every member shall also be provided, in the manner prescribed, with railway coupons of such value as may entitle him to travel in first class outside Uttar Pradesh at any time and by any railway—

(*a*) for his going to the place of any meeting wherein his attendance is required in connection with his duties and functions as such members and for coming back to the place of his residence upto a maximum lim of 4,000 kilometres per year ; and

(*b*) for purposes other than those specified in clause (*a*), up to a maximum limit of 15,000 kilometers per year.

Explanation I—For the purpose of computing the distance of journeys under clause (*b*), the distance between any two railway stations inside Uttar Pradesh shall be excluded.

Explanation II—The value of railway coupons for journeys referred to in clauses (*a*) and (*b*) shall be determined by the State Government in consultation with the Railway Board.

Journey with companion.

7. The railway coupons referred to in section 5 may also be used by a member for taking along with himself in journeys by rail in first Class one companion in the following cases, namely:—

(*a*) not more than twice during each session of the Assembly or the Council, as the case may be, for coming to Lucknow from the railway station nearest to the place of his residence, and going back from Lucknow to such railway station ;

(*b*) in the case of a woman member, for such journey as is performed by her for her attendance required in connection with her duties and functions as such member, and for returning, after such attendance, to the place of her residence.

Journey with the members of family.

8. The railway coupons referred to in clause (*b*) of section 6 may, subject to such restrictions, as may be prescribed, be used by a member for taking along with himself the members of his family in journeys by rail in First Class within or outside Uttar Pradesh so, however, that the cost of such journeys in aggregate (including the cost of journeys made by such member outside Uttar Pradesh) does not exceed the maximum limit determined in accordance with the said section.

Journey by Minister, Speaker etc.

9. Every member who holds any of the offices mentioned in clause (i) of section 2 shall be provided with railway coupons :—

(*a*) referred to in section 5, which he shall be entitled to use, in the manner prescribed, for travelling in First Class within Uttar Pradesh for purposes other than public business ;

(*b*) referred to in clause (*b*) of section 6, which he shall be entitled to use, in the manner prescribed, for taking along with himself the members of his family in connection with journeys performed in First Class, within or outside Uttar Pradesh for purposes other than public business, so however, that the cost of such journeys in aggregate (including the cost of journey made by such member and the members of his family outside Uttar Pradesh does not exceed the maximum limit determined in accordance with clause (*b*) of the said section.

Validity of railway coupons.

10. The railway coupons issued to a member under this Chapter shall be valid for such period and every unused coupon shall be surrendered to the Secretary in such manner as may be prescribed.

Journey by rail in Second Class.

11. Where a member travels by rail in the Second Class and such member does not accept any railway coupon referred to in sections 5 and 6, he shall be entitled to claim, in the manner prescribed, the following amounts in lieu of such coupons, namely:—

(*a*) in the case of a journey performed within Uttar Pradesh, an amount equal to the railway fare actually spent on such journey by Second Class;

(*b*) in the case of a journey performed outside Uttar Pradesh, the amount actually spent on railway fare for journeys performed by him in Second Class at any time and by any railway to a maximum limit of 15,000 kilometres per year ;

(*c*) in the case of a journey performed by a companion, an amount equal to the railway fare actually spent on such journey by Second Class, provided such journey by the companion has been performed in the circumstances mentioned in section 7 ;

(*d*) in the case of a journey referred to in clause (*a*) or clause (*b*), the amount spent as reservation charges for one seat or one berth in sleeper, as the case may be.

Journey in A. C. C.

12. The railway coupons referred to in sections 5 to 10 may, subject to the provisions of this Chapter, be also used for journeys performed within or outside Uttar Pradesh, as the case may be, in :—

(*a*) air-conditioned (chair-car) compartment ; or

(*b*) air-conditioned two tier (Second Class sleeper) compartment.

Journey by Bus.

13. (1) Every member shall be provided, in the manner prescribed, with a free non-transferable pass entitling him to travel, at any time within Uttar Pradesh, by the Uttar Pradesh State Road Transport Corporation Bus, in the highest class, if any, without payment of the passenger tax due under any law for the time being in force.

(2) The pass referred to in sub-section (1) may also be used by a member for taking one companion along with him in the Bus.

(3) Every pass issued to a member under this section shall be valid for the duration of his membership and on the expiration of the term of such membership, it shall be surrendered to the Secretary.

CHAPTER IV

Incidental Charges and Daily Allowance

Incidental charges.

14. Incidental charges shall be payable to every member at such rates and subject to such conditions and restrictions as may be prescribed, for his attendance in connection with his duties or functions as such member in the following cases, namely—

(*a*) for journeys for attendance in each session of the Assembly or the Council, as the case may be, or at any sitting of any Committee thereof, only for coming to the place of sitting and going back to the place of his residence, not more than twice in one Calendar month;

Provided that if a member attends the sitting of two or more Committees in the same calendar month, the incidental charges shall in no case be payable under this clause for more than four times in such month;

(*b*) for journeys for attendance in any meeting called by the Speaker or the Chairman, as the case may be, for coming to the place of the meeting and for going back to the place of his residence;

(*c*) for journeys performed by him as Chairman of any Committee, in connection with the work of such Committee other than a meeting of the Committee for coming to Lucknow and for going back to the place of his residence, not more than twice in one calendar month;

(*d*) for journey for attendance in any meeting called by or under the authority of the Speaker of the Lok Sabha or the Chairman of the Rajya Sabha or the Speaker or Chairman of the Legislature of any other State or by the Indian Institute of Parliamentary studies in connection with any meeting relating to the constitutional studies or seminars:

Provided that such member is nominated to attend such meeting by the Speaker as defined in clause (*n*) of section 2 or the Chairman as defined in clause (*b*) of the said section :

Provided further that not more than two members shall be nominated for attendance in any such meeting and that no such nomination shall be made for more than twice in a year.

Daliy Allowance.

15. Every member shall be entitled to daily allowance at the rate of thirty rupees per day which shall be calculated in accordance with the following principles, namely—

(i) the allowance shall be payable for each day of attendance during the session of the Assembly or the Council, as the case may be, or at any sittings of any Committee thereof;

(ii) the allowance shall also be payable for one day before and one day after a continuous sitting of the Assembly or the Council, as the case may be, provided that the member is present at the place of such continuous sitting on those days;

(iii) the allowance shall also be payable for the days of adjournment in the course of a continuous sitting of the Assembly or Council or of its Committee, as the case may be, and for the holidays falling in between such continuous sitting, provided that the member is present at the place of sitting on all such days;

(iv) the allowance shall also be payable for the number of days not exceeding four which intervene between the last day of a sitting of the Assembly or the Council or of its Committee, and the first day of the sitting of the same or another Committee or of the Assembly or the Council, provided that the member is present at the place of sitting on all such days;

(v) where in a case falling under clause (iii) or clause (iv), a member leaves the place of sitting for his residence or for his constituency, he shall, notwithstanding anything contained in section 14, be entitled to a daily allowance in accordance with the provisions of this section or incidental charges in accordance with section 14, whichever is less;

(vi) no such allowance shall be payable to the Leader of Opposition of the Assembly.

Explanation—For the purposes of this section, a sitting shall be deemed to be continuous if the number of days between the last day of a meeting and the first day of another meeting is not more than four.

CHAPTER V
Accommodation to Members

Accommodation at Lucknow.

16. (1) Every member (including a Parliamentary Secretary) shall be entitled, without payment of rent, to the use of such accommodation at Lucknow as may be provided to him for the duration of his membership and such further period as may be prescribed.

(2) Where a member has not been provided with any accommodation referred to in sub-section (1), he shall be entitled to an accommodation allowance at the prescribed rate.

Explanation—A member shall be deemed to have been provided with an accommodation on the date when intimation about its allotment in his favour is given to him whether or not such member accepts the allotment or occupies the accommodation.

Rules regarding accommodation.

17. (1) For the purposes of allotment of accommodation under section 16, the State Government may make rules which shall provide for the following matters, namely:—

(*a*) laying down the standard of accommodation to which a member shall be entitled ;

(*b*) fixing the scale on which every such accommodation shall be furnished ;

(*c*) fixing standard rent of every such accommodation ;

(*d*) fixing the amount which shall be payable to or, as the case may be, chargeable from a member who is provided with an accommodation other than the standard accommodation ;

(*e*) making provision for payment by the State Government of all charges including charges for electricity and water and for regulating the supply of water and electricity in such accommodation.

(2) The rules referred to in sub-section (1) may be made in respect of those members also who hold any of the offices referred to in clause (i) of section 2.

CHAPTER VI
Telephone Facilities

Telephone.

18. Every member shall be entitled to such facilities regarding telephone at Lucknow and the place of his normal residence or in his constituency as may be prescribed.

CHAPTER VII
Facilities to the Leader of Opposition

Salary.

19. (1) The Leader of Opposition of the Assembly shall be entitled to receive salary at the rate of one thousand rupees per month.

(2) The salary referred to in sub-section (1) shall be exclusive of the tax payable in respect thereof (including perquisites) under any law relating to income tax, and such tax shall be borne by the State Government.

(3) The provisions of sub-section (2) of section 3 shall *mutatis mutandis* apply to the payment of salary to the Leader of Opposition of the Assembly under this section.

Accommodation.

20. The Leader of Opposition shall be entitled, without payment of any rent, to the use throughout the term of his office and such further period as may be prescribed of a residence at Lucknow which shall be furnished and maintained at the prescribed scale.

Explanation—For the purposes of this section, "maintenance" in relation to a residence, includes the payment of local rates and taxes, and the provision of water, and subject to a maximum limit of one hundred rupees per month, the provision of electricity including electricity duty.

Travel facilities.

21. The Leader of Opposition shall be entitled to travel by a Reserved Coupe (two berth compartment) of the first class or one single reserved berth of air-conditioned class within Uttar Pradesh at any time and by any railway and to use the railway coupons referred to in sections 5 and 6 for the said purpose.

Explanation—For the purposes of this section, the journey between any railway station in Uttar Pradesh and any railway station in Delhi shall be deemed to be journey within Uttar Pradesh.

Staff.

22. There shall be placed at the disposal of the Leader of Opposition such steff as may be prescribed :

Provided that the staff sanctioned on the date of commencement of this Act, shall not be altered till the rules are made under sub-section (1) of section 30.

CHAPTER VIII

Pension to Ex-Members

Meaning of certain expressions

23. For the purposes of this Chapter—

(*a*) the expression 'Assembly' or 'Council' shall include the United Provinces Legislative Assembly or the United Provinces Legislative Council respectively which functioned between January 1, 1946 and the date of commencement of the Constitution of India, and thereafter, as a House of the Provisional Legislature for the State;

(*b*) the expression 'year' means any period of twelve calendar months ;

(*c*) the period during which a person has, by virtue of his membership in the Assembly or Council, held any of the offices mentioned in clause (i) of section 2 shall also be taken into account for determining the term of such membership.

Pension to Ex-members.

24. Every person who has served for a period of five years (whether continuous or not), as a member of the Assembly or of the Council, or partly as a member of the Assembly and partly as a member of the Council shall be entitled to a pension at the rate of three hundred rupees per month throughout his life :

Provided that where any person has served as aforesaid for a period exceeding five years, he shall be entitled to an additional pension at the rate of fifty rupees per month for every completed year in excess of five, so however, that the maximum amount of pension payable under this section shall, in no case, exceed five hundred rupees per month.

Explanation—Where a person has served as a member of the Assembly or the Council for a term which falls short of five years by a period not exceeding one month, then such person shall, for the purposes of this section, be deemed to have served as a member for five years.

Pension when not payable.

25. Notwithstanding anything contained in section 24, no person shall be entitled to any pension under this Chapter in the following cases, namely—

(*a*) where a person is entitled to any pension amounting to five hundred rupees per month or more under the provisions of the Salaries, Allowances and Pension of Members of Parliament Act, 1954;

(*b*) where any person is employed on a salary under the Central Government or any State Government or any Local Authority, or becomes otherwise entitled to any remuneration from any corporation owned or controlled by such Government or from a local authority, and such salary or remuneration is equal to or exceeds five hundred rupees per month and he continues to be so employed or entitled to such remuneration;

(*c*) where any person is entitled to any pension, not being a pension referred to in clause (*a*), or a pension given in his capacity as freedom fighter, from the Central Government or from any State Government or any corporation owned or controlled by such Government or from any local authority under any law or otherwise, and the amount of such pension is equal to or exceeds five hundred rupees per month;

(*d*) where any person is elected to the office of the President or Vice-President or is appointed to the office of Governor of any State or the Administrator of any Union Territory and continues to hold such office;

(*e*) where any person is elected or nominated as a member of the Legislative Assembly or the Legislative Council of any State or of either of the Houses of Parliament and continues to be such a member.

Pension to be reduced in certain cases.

26. Where in the circumstances mentioned in clause (*a*) or clause (*b*) or clause (*c*) of section 25, a person is entitled to a pension, salary or remuneration amounting to less than five hundred rupees per month, then the pension payable to such person under section 24 shall not exceed the amount by which such pension, salary or remuneration falls short of five hundred rupees per month.

CHAPTER IX

Miscellaneous

Relinquishment of salary etc.

27. Any person entitled to any salary, allowance or other facilities under this Act may at any time relinquish the whole or any part of such salary, allowances or facilities by intimating in writing to the Speaker or the Chairman, as the case may be:

Provided that any such relinquishment may be cancelled by him at any time, with prospective effect, by writing to the Speaker or the Chairman, as the case may be.

Recovery of Government and other dues from members' bills.

28. (1) Whenever any Government dues (such as rent or charges for accommodation, telephone dues) are reported to be outstanding against a member and appropriate claims or bills in support thereof are received from the authority concerned, and such member fails to pay such dues, an amount equivalent to such dues shall be deducted by the Secretary from the salary or travelling and daily allowances bills of such member.

(2) Ordinarily any non-Government dues outstanding against a member shall not be recovered from his salaries or allowances but where such dues are on account of certain services rendered to him in the course of his parliamentary duties, such as, when he is on tour with a Committee, and the arrangements for such services have been made by or at the instance of semi-Government institutions or private parties at the request of officers of the State Legislature, and such member fails to pay such dues, recovery thereof may be effected from the salary or travelling or daily allowances bills of such member.

Power to remove difficulties.

29. (1) The State Government may, for the purpose of removing any difficulty, particularly in relation to the transition from the provisions of the enactments repealed by section 31 to the provisions of this Act, by order published in official *Gazette*, direct that the provisions of this Act shall, during such period as may be specified in the order, have effect subject to such adaptations whether by way of modification, addition or omission as it may deem to be necessary or expedient:

Provided that no such order shall be made after the expiry of two years from the commencement of this Act.

(2) Every order made under sub-section (1) shall be laid before both Houses of the State Legislature.

(3) No order under sub-section (1) shall be called in question in any court on the ground that no difficulty as is referred to in sub-section (1) existed or required to be removed.

Rule making power.

30. (1) The State Government may, by notification, make rules to carry out the purposes of this Act.

(2) All rules made under the enactment repealed by section 31 and in force on the date immediately preceding the date of commencement of this Act shall, in so far as they are not inconsistent with the provisions of this Act, be deemed to have been made under this Act, and they shall continue to be valid and effective until they are repealed by new rules made under sub-section (1).

U. P. Act, 12 of 1952.

Repeal.

31. The Uttar Pradesh Legislative Chambers (Members' Emoluments and Pension) Act, 1952 is hereby repealed.

By order,
R. C. DEO SHARMA,
Sachiv.

पी० एस० यू० पी०—ए० पी० 180 सा० (विधा०)—25-10-80—(2573)—1980—1000 (मेक०)।

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1981

[U. P. ACT NO. 10 OF 1981]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980.

IT IS HEREBY enacted in the Thirty-second Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 1981.

Amendment of section 4 of U. P. Act 23 of 1980.

2. In section 4 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, hereinafter referred to as the principal Act, *for* the words "five hundred rupees", the words "one thousand rupees" shall be *substituted.*

Amendment of section 13.

3. In section 13 of the principal Act, *after* sub-section (3), the following sub-section shall be *inserted*, namely:—

"(4) Every person who is entitled to a pension under Chapter VIII shall also be entitled to a free non-transferable bus-pass and the provisions of sub-section (1) shall, *mutatis mutandis*, apply to every such person as they apply to a member."

Amendment of section 15.

4. In section 15 of the principal Act, *for* the words "thirty rupees", the words "forty rupees" shall be *substituted.*

Insertion of section 21-A.

5. *After* section 21 of the principal Act, the following section shall be *inserted*, namely:—

"21-A.(1) The Leader of Opposition shall, throughout the term of his office, be provided with a suitable conveyance purchased and maintained at public expense in accordance with the rules made in that behalf.

Conveyance.

(2) The Leaders of Opposition shall be entitled to such other facilities as may be prescribed by rules made in this behalf."

Amendment of section 24.

6. The existing section 24 of the principal Act shall be renumbered as sub-section (1) thereof, and *after* sub-section (1) as so re-numbered, the following sub-section shall be *inserted*, namely :—

"(2) Every person who has, for the first time, become entitled to a pension with effect from January 1, 1981 by virtue of—

(*i*) the Explanation to sub-section (1), or

(*ii*) his membership of the Assembly or Council as defined in clause (*a*) of section 23,

shall also be entitled to a pension, at the rate specified in the said sub-section (1) for the period commencing from January 1, 1977 and ending on December 31, 1980."

By order,
G. B. SINGH,
Sachiv.

पी०एस०यू०पी०--ए०पी० 38 (राजपत्र)--14-4-81--(150)--1981--20,45 (मेक०)।

No. 943(2)/XVII-V—1-1(Ka)-II-1984

Dated Lucknow, May 11, 1984

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyaon Ki Upalabdhiyan Aur Pension) (Sanshodhan) Adhiniyam, 1984 (Uttar Pradesh Adhiniyam Sankhya 13 of 1984), as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 29, 1984.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1984

(U.P. Act No. 13 of 1984)

[*As passed by the Uttar Pradesh Legislature*]

AN

ACT

further to amend the Uttar Pradesh State Legislature (Member's Emoluments and Pension) Act, 1980

IT IS HEREBY enacted in the Thirty-fifth year of the Republic of India as follows :

1. This Act may be called the Uttar Pradesh State Legislature (Member's Emoluments and Pension) (Amendment) Act, 1984. **Short title.**

2. In section 4 of the Uttar Pradesh State Legislature (Member's Emoluments and Pension) Act, 1980, hereinafter referred to as the principal Act *for* the words "one thousand rupees" the words "one thousand two hundred and fifty rupees" shall be *substituted*. **Amendment of section 4 of U.P. Act no. 23 of 1980.**

3. In section 14 of the principal Act *for* clause (*d*), the following clause shall be *substituted* namely :— **Amendment o section 14.**

"(*d*) for journey for attendance in any meeting called by or under the authority of the Speaker of the Lok Sabha or the Chairman of the Rajya Sabha or the Speaker of the Legislative Assembly or as the case may be the Chairman of the Legislative Council of any other State or by the Indian Institute of Parliamentary Studies or organised otherwise in connection with constitutional studies or any seminar or study course :

Provided that such member is nominated to attend such meeting by th Speaker as defined in clause (*n*) of section 2 or the Chairman as defined in clause (*b*) of the said section:

Provided further that not more than two members shall be nominated for attendance in any such meeting and no such nomination shall be made for more than twice in a year."

Amendment of section 15.

4. In section 15 of the principal Act,—

(*a*) *for* the words "forty rupees" the words "sixty rupees" shall be *substituted*;

(*b*) *after* clause (v), the following clauses shall be *inserted*, namely :—

"(v-a) the allowance shall also be payable to a member for his visits to Lucknow as Chairman of any committee in connection with the work of such committee, other than the meeting of such committee, in case no such allowance is otherwise payable to him under any other provision of this section provided that no such allowance shall be payable for more than two visits in a calendar month and for more than two days per such visit ;

(v-b) the allowance shall also be payable for attendance in any meeting, seminar or study course referred to in clause (*d*) of section 14;"

Amendment of section 23.

5. In section 23 of the principal Act, *for* clause (*a*), the following clause shall be *substituted* and be deemed always to have been *substituted*, namely:—

"(*a*) the expression 'Assembly' or 'Council' shall include the United Provinces Legislative Assembly or the United Provinces Legislative Council respectively :—

(i) which was constituted and functioned as such under the Government of India Act, 1935, either before or after the commencement of the Indian Independence Act, 1947 ; or

(ii) which functioned as a House of the provisional Legislature for the State under the Constitution of India."

Amendment of section 24.

6. In section 24 of the principal Act,—

(*a*) *for* the words "three hundred rupees" the words "five hundred rupees" shall be *substituted* ; and

(*b*) in the proviso *for* the words "five hundred rupees" the word "seven hundred and fifty rupees" shall be *substituted*.

Insertion of section 24-A.

7. *After* section 24 of the principal Act, the following section shall be *inserted*, namely :—

"24-A. Where a person becomes entitled to pension or additional pension under this Act on the ground that he has served as a member of the Assembly or Council, constituted or in existence before January 1, 1946 such pension or additional pension, as the case may be, shall be deemed to be admissible to such person with effect from January 1, 1977."

Conditions of pension payable to certain persons.

Amendment of section 25.

8. In section 25 of the principal Act,—

(*a*) in clause (*a*), *for* the words "five hundred rupees" the words "seven hundred and fifty rupees" shall be *substituted* ;

(*b*) in clause (*b*), *for* the words "five hundred rupees" the words "seven hundred and fifty rupees" shall be *substituted* ; and

(*c*) in clause (*c*) *for* the words "five hundred rupees" the words "seven hundred and fifty rupees" shall be *substituted*.

Amendment of section 26.

9. In section 26 of the principal Act, *for* the words "five hundred rupees" wherever occurring, the words "seven hundred and fifty rupees" shall be *substituted*.

By order,

G. B. SINGH,
Sachiv.

पी०एस०यू०पी०—ए० पी० 31 सा० (विधा०)—(463)—1984—850 (मेक०)।

पारित
1984
सूचनार्थ
उत्तर

1-
1984 क

No. 2043(2)/XVII-V-1—1(Ka)25-1984

Dated Lucknow, October 1, 1984

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension), (Dwitiya Shansodhan) Adhiniyam, 1984 (Uttar Pradesh Adhiniyam Sankhya 21 of 1984), as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 30, 1984.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (SECOND AMENDMENT) ACT, 1984

[U.P. Act no. 21 of 1984]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980

IT IS HEREBY enacted in the Thirty-fifth Year of the Republic of India as follows :—

Short title.

1. This Act may be called the Uttar Pradesh State Legislature (Member's Emoluments and Pension) (Second Amendment) Act, 1984.

Amendment of section 16 of U. P. Act no. 23 of 1980.

2. In section 16 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, hereinafter referred to as the principal Act,—

(*a*) in sub-section (2)—

(i) the words "referred to in sub-section (1)" shall be *omitted*;

(ii) *for* the words "at the prescribed rate" the words "at the rate of three hundred rupees per mensem" shall be *substituted*;

(*b*) *after* sub-section (2) and before the Explanation, the following sub-section shall be *inserted*, namely—

"(3) Where a member is provided with an accommodation the standard rent whereof is less than three hundred rupees per mensem, the difference thereof shall be paid to such member as compensatory accommodation allowance and where the standard rent of the accommodation so provided is more than the said amount, the difference be chargeable from the member."

Amendment of section 17.

3. In section 17 of the principal Act, in sub-section (1),—

(*a*) in clause (*c*) *for* the words "every such", the word "any" shall be *substituted*;

(*b*) clause (*d*) shall be *omitted*.

Transitory provision.

4. Notwithstanding anything to the contrary contained in any other law for the time being in force, the provisions of section 16 of the principal Act as amended by this Act shall also apply in relation to the period from June 9, 1980 to the commencement of this Act, as if such provisions were in force at all material times.

By order,

B. L. LOOMBA,

Sachiv.

176240

पी० एस० यू० पी०—ए० पी० 162 सा०(विधा०)—(2207)-1984-750 (मेरठ०)।

No. 1678(2)/XVII-V-1—1(KA)36-1985

Dated Lucknow, September 17, 1985

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension) (Sanshodhan) Adhiniyam, 1985 (Uttar Pradesh Adhiniyam Sankhya 28 of 1985) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 17, 1985.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1985

(U. P. ACT No. 28 OF 1985)

178106

(*As passed by the Uttar Pradesh Legislature*)

AN

ACT

further to amend the Uttar Pradesh State Legislature (*Members' Emoluments and Pension*) *Act*, 1980

IT IS HEREBY enacted in the Thirty-sixth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 1985.

(2) It shall be deemed to have come into force on March 9, 1985.

Amendment of section 24 of U.P. Act no. 23 of 1980.

2. In section 24 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980,—

(*a*) in sub-section (1), the Explanation shall be re-numbered as Explanation I and *after* the Explanation I as so re-numbered the following Explanation shall be *inserted*, namely :

"*Explanation* II—Where a person has served as a member of the Assembly, constituted in the year 1980, for a term which falls short of five years by a period not exceeding three months, then such person shall, for the purpose of this section, be deemed to have served as a member for five years." ;

(*b*) in sub-section (2), in clause (i), *for* the word "Explanation" the word and figure "Explanation I" shall be *substituted*.

By order,

B. L. LOOMBA,

Sachiv.

पी० एस० पी०—ए० पी० 160 सा० (चित्र०) —(1922)—1985—850 (मेक०)।

No. 770 (2) /XVII-V-1–1 (KA) -23-1986

Dated Lucknow, April 5, 1986

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension) (Sanshodhan) Adhiniyam, 1986 (Uttar Pradesh Adhiniyam Sankhya 13 of 1986) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 5, 1986.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1986

[U. P. Act no. 13 of 1986]

(*As passed by the Uttar Pradesh Legislature*)

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980

It is hereby enacted in the Thirty-Seventh Year of the Republic of India as follows :–

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 1986.

(2) This Act shall be deemed to have come into force from April 1, 1986.

Amendment of section 2 of U.P. Act. no. 23 of 1980

2. In section 2 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, hereinafter referred to as the principal Act, *after* clause (i), the following clause shall be *inserted,* namely–

"(ii) 'member of family' in relation to a member of Assembly or Council, whether or not he holds any office referred to in clause (i), means his or her spouse, son, daughter, father, mother, brother or sister, residing with and wholly dependent on such member ;"

Amendment of section 4

3. In section 4 of the principal Act, *for* the words "one thousand two hundred and fifty" the words "one thousand and six hundred" shall be *substituted.*

Substitution of section 5

4. *For* section 5 of the principal Act, the following section shall be *substituted,* namely–

Railway coupons

"5. Subject to the provisions of this Act, every member of the Assembly or the Council, whether or not he holds any office referred to in clause (i) of section 2, shall be provided, in the manner prescribed, with railway coupons of such value, not exceeding twenty-five thousand rupees, per annum as may be used by such member for himself and for the members of his family for travel by any railway in any class at any time within or outside Uttar Pradesh in accordance with such principles as may be prescribed.

Explanation—The value of railway coupons for journeys by railway referred to in this section shall from time to time be determined by the State Goversment in consultation with the Railway Board."

Omission of section 6

5. Section 6 of the principal Act shall be *omitted.*

Amendment of section 7

6. In section 7 of the principal Act, the words "in first class" shall be *omitted.*

Omission of section 8

7. Section 8 of the principal Act shall be *omitted.*

Substitution of section 9

8. *For* section 9 of the principal Act, the following section shall be *substituted,* namely—

Journey by Ministers, Speaker etc.

"9. The railway coupons referred to in section 5, may, in the manner prescribed, be used by every member who holds any office mentioned in clause (i) of section 2, for himself and members of his family for travel in any railway in any class at any time within or outside Uttar Pradesh for purposes otherwise than in discharge of official duties."

Omission of sections 11 and 12

9. Sections 11 and 12 of the principal Act shall be *omitted.*

Insertion of new Chapter VI-A

10. In the principal Act, *after* Chapter VI, the following chapter shall be *inserted.* namely—

"Chapter VI-A

Medical facilities

18-A. Every member of the Assembly or the Council, whether or not he holds any office mentioned in clause (i) of section 2, shall be entitled in accordance with such principles as may be prescribed,—

(*a*) to receive a sum of rupees four hundred per mensem in lieu of out-door medical treatment and facilities including medicines provided in a hospital or dispensary established or maintained by the State Government;

(*b*) to get accommodation and treatment in such hospital, free of charge, for himself and members of his family who may be required to be admitted in the hospital for medical treatment."

Amendment of section 21

11. In section 21 of the principal Act, *for* the words and figures "sections 5 and 6" the word and figure "section 5" shall be *substituted.*

By order,
S. N. SAHAY.
Sachiv.

पी०एस० यू०पी०—ए० पी० 2 स० (विधा०)—1986—850 (मेक०)।

No. 1710 (2)/XVII-V—1-1 (KA)-23-1986

Dated Lucknow, September 24, 1986

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension) (Dwitiya Sanshodhan) Adhiniyam, 1986 (Uttar Pradesh Adhiniyam Sankhya 22 of 1986), as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 24, 1986:

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (SECOND AMENDMENT) ACT, 1986

[U. P. Act No. 22 of 1986]

(As passed by the U. P. Legislature)

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980

It is hereby enacted in the Thirty-seventh year of the Republic of India as follows :

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh State Legislature (Memberse Emoluments and Pension) (Second Amendment) Act, 1986.

(2) It shall come into force at once except sections 2, 4, 5 and 6 which shall be deemed to have come into force with effect from April 1, 1986.

Amendment of section 15 of U.P. Act no. 23 of 1980

2. In the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, hereinafter referred to as the principal Act, in section 15,—

(*a*) *for* the words "Every member" occurring in the beginning, the words "Every member, whether or not he holds any office referred to in clause (i) of section 2" shall be *substituted*, and

(*b*) *after* clause (v-b), the following clause shall be *inserted*, namely:—

"(v-c) The said allowance shall, notwithstanding anything contained in the preceding clauses, be payable in the case of a member holding any office referred to in clause (i) of section 2 for each day during the whole of the term in which he holds such office ;"

(*c*) Clause (vi) shall be *omitted*.

Insertion of new section 17-A

3. *After* section 17 of the principal Act, the following section shall be inserted under a new Chapter V-A ; namely :—

"CHAPTER V-A

Provision of Loan to Members

Advance to members

17-A. The State Government may provide for grant of repayable advance of a sum not exceeding rupees one lakh to any person who is a member, whether or not he holds any office referred to in clause (i) of section 2, or who has held office as a member of the Assembly or Council, either for construction or purchase of residential accommodation or for purchase of a vehicle in accordance with such terms and conditions as may be prescribed."

Amendment of section 24

4. In section 24 of the principal Act,—

(*a*) *for* the words "five hundred rupees" the words "seven hundred and fifty rupees" shall be *substituted* ;

(*b*) in the proviso, *for* the words "fifty rupees" the words "one hundred rupees" and for the words "seven hundred and fifty rupees" the words "one thousand five hundred and fifty rupees" shall be *substituted*.

Amendment of section 25

5. In section 25 of the principal Act,—

(*a*) in clause (*a*), *for* the words "seven hundred and fifty rupees" the words "one thousand five hundred and fifty rupees" shall be *substitutd* ;

(*b*) in clause (*b*), *for* the words "seven hundred and fifty rupees" the words "one thousand five hundred and fifty rupees" shall be *substituted* ;

(*c*) in clause (*c*), *for* the words "seven hundred and fifty rupees" the words "one thousand five hundred and fifty rupees" shall be *substituted*.

Amendment of section 26

6. In section 26 of the principal Act, *for* the words "seven hundred and fifty rupees", wherever occurring, the words "one thousand five hundred and fifty rupees" shall be *substituted*.

Amendment of section 28

7. In section 28 of the principal Act, *for* sub-section (1), the following sub-section shall be *substituted* and be deemed always to have been *substituted*, namely :—

"(1) Where any Government dues (such as rent or charges for accommodation, telephone dues, etc.) are reported to be outstanding against a member and appropriate claims or bills in support thereof are received from the concerned authority, and such member fails to pay such dues, an amount equivalent to such dues, or where any repayable advance has been provided by the Government to a member then an amount equivalent to such advance or any instalment thereof due from such member, together with interest, if any, shall be deducted by the Secretary from the salary or travelling or daily or compensatory accommodation or any other allowance bill of such member.

(1-A) In case of a person who has ceased to be a member or a person who is not a member at the time when any repayable advance has been provided to him by the Government, the amount referred to in sub-section (1) may be deducted from the amount of pension or any other amount payable to such person under this Act."

By order,
S. N. SAHAY
Sachiv.

पी०एस०यू०पी०—ए०पी० 92 सा०(विधा०)—(1655)—1986—850 (मेक०)।

No. 1156(2)/XVII-V-I-1 (Ka)26-1987

Dated Lucknow, July 31, 1987

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension) (Sanshodhan) Adhiniyam, 1987 (Uttar Pradesh Adhiniyam Sankhya 21 of 1987) as passed by the Uttar Pradesh Legislature and assented to by the Governor on July 31, 1987.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1987

[U. P. ACT NO. 21 OF 1987]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980.

IT IS HEREBY enacted in the Thirty-eighth Year of the Republic of India as follows :—

Short title

1. This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 1987.

पी० 0

2. In section 3 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, hereinafter referred to as the principal Act, in sub-section (1), for the words "five hundred rupees" the words "eight-hundred and fifty rupees" shall be *substituted.* Amendment of section 3 of U.P. Act no. 23 of 1980

3. In section 4 of the principal Act, for the words "One thousand and six hundred rupees" the words "two thousand and six hundred rupees" shall be *substituted.* Amendment of section 4

4. In section 5 of the principal Act,— Amendment of section 5

(*a*) for the words "twenty five thousand rupees" the words "thirty five thousand rupees" shall be *substituted* and be deemed to have been *substituted* with effect from June 1, 1986 ;

(*b*) the following proviso to the section, so amended, shall be *inserted,* namely—

"Provided that out of the railway coupons to be supplied under this section to a member, he shall at his option, be supplied, instead of such value of railway coupons as he may desire, coupons of equal value for travel by air at any time within or outside Uttar Pradesh in accordance with such principles as may be prescribed."

5. In section 15 of the principal Act, for the words "sixty rupees" the words "eighty-five rupees" shall be *substituted.* Amendment of section 15

6. In section 18-A of the principal Act, in clause (*a*), for the words "rupees four hundred" the words "rupees six hundred" shall be *substituted.* Amendment of section. 18-A

By order,
S. N. SAHAY,
Sachiv.

पी० एस० यू० पी०—ए० पी० 103 सा० (विधा०)—(1811)—1987—850 (मेक०)।

No. 1943 (2)-/XVII-V-1-1 (KA) 22-1988

Dated Lucknow, October 14, 1988

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension) (Sanshodhan) Adhiniyam, 1988 (Uttar Pradesh Adhiniyam Sankhya 17 of 1988) as passed by the Uttar Pradesh Legislature and assented to by the Governor on October 14, 1988.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1988

(U.P. Act no. 17 of 1988)

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980

It is hereby enacted in the Thirty-ninth Year of the Republic of India as follows :

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 1988.

(2) It shall be deemed to have come into force on June 1, 1988.

Amendment of section 5 of U.P. Act no. 23 of 1980

2. In section 5 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, *for* the words "thirty-five thousand rupees" the words "thirty-eight thousand five hundred rupees" shall be *substituted.*

By order,

S. N. SAHAY,

Sachiv.

पी० एस० यू० पी०—ए० पी० 117 सा० (विधा०)—(1760)—1988—850 (मेक०)।

No. 439(2)/XVII-V—1-1 (KA)-6-1991

Dated Lucknow, March 22, 1991

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension.) (Sanshodhan) Adhiniyam, 1991 (Uttar Pradesh Adhiniyam Sankhya 15 of 1991) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 19, 1991.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1991

[U. P. ACT NO. 15 OF 1991]

(*As passed by the Uttar Pradesh Legislature*)

AN

ACT

further to amend the Uttar Pradesh State Legislature (*Members' Emoluments and Pension*) *Act*, 1980.

IT IS HEREBY enacted in the Forty-second Year of the Republic of India as follows—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 1991.

(2) It shall be deemed to have come into force on January 7, 1991.

Amendment of section 25 of U.P. Act no. 23 of 1990.

2. In section 25 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, hereinafter referred to as the principal Act, *after* clause (*e*) the following clause shall be *inserted* and be deemed always to have been *inserted*, namely :

"(*f*) where any person ceases to be a citizen of India."

Repeal and saving

3. (1) The Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Ordinance, 1991, is hereby repealed. U. P. Ordinance no. 1 of 1991.

(2) Notwithstanding such repeal, any thing done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,

NARAYAN DAS,

Sachiv.

पी० एस० यू० पी०—ए० पी० 354 सा० (विधा०)—(3726)—1991—850 (मेक०)।

N . 913 (2) XVII—V-1-1(KA)21-1992

Lucknow Dated April 15, 1992

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, theGovernor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyonki Uplabdhiyan Aur Pension) (Sanshodhan) Adhiniyam, 1992 (Uttar Pradesh Adhiniyam Sankhya 13 of 1992) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 11, 1992.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1992

(U. P. Act No. 13 of 1992)

(As passed by the U.P. Legislature)

AN
ACT

further to amend the Uttar Pradesh State Legislature (Members Emoluments and Pension) Act, 1980.

It is hereby enacted in the Forty-third Year of the Republic of India as follows :—

Short title

1. This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 1992.

Amendement of section 5 of U.P. Act no. 23 of 1980

2. In section 5 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, *for* the words "thirty eight thousand five hundred rupees per annum" the words "forty five thousand rupees per annum *for* the period from June 1, 1991 to August 15, 1991 and not exceeding fifty-four thousand rupees per annum from August 16, 1991" shall be *substituted.*

By order,
N. K. NARANG,
Sachiv.

प० एस० यू० पी० प्रे० पी० 1 ० सा० (विधा०)—(174)—1992-350 (मेक०)।

No. 814(2)/XVII-V-1—1(KA)24-1994

Dated Lucknow, May 2, 1994

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension) (Sanshodhan) Adhiniyam, 1994 (Uttar Pradesh Adhiniyam Sankhya 16 of 1994) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 30, 1994.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1994

(U. P. Act no. 16 of 1994)

[*As passed by the U. P. Legislature*]

AN

ACT

further to amend the Uttar Pradesh State legislature (Members' Emoluments and Pension) Act, 1980.

It is hereby enacted in the forty-fifth Year of the Republic of India as follows :—

Short title

1. This act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 1994.

Amendment of section 5 of U.P. Act no. 23 of 1980

2. In section 5 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, hereinafter referred to as the principal Act, *for* the words and figures "not exceeding forty-five thousand rupees per annum for the period from June 1, 1991 to August 15, 1991 and not exceeding fifty-four thousand rupees per annum from August 16, 1991" the words "not exceeding sixty-five thousand rupees per annum" shall be *substituted*.

Amendment section 15

3. Section 15 of the principal Act, shall be re-numbered as sub-section (1) thereof and—

(*a*) in sub-section (1) as so re-numbered,—

(*i*) *for* the words "eighty-five rupees" the words "one hundred fifty rupees" shall be *substituted* ;

(*ii*) clause (V-bb) and clause (V-c) shall be *omitted* ;

(*b*) *after* sub-section (1) the following sub-sections shall be *inserted*, namely—

"(2) Every member shall be entitled to daily allowance at the rate of one hundred rupees per day for the days during which he tours for the works in the service of the public and for which the allowance or incidental charges under sub-section (1) are not, or may not be, admissible.

(3) Notwithstanding anything contained in sub-section (1), daily allowance at the rate of one hundred rupees per day shall be payable to a member holding any office referred to in clause (i) of section 2 and the Leader of Opposition for each day during the whole of the term in which he holds such office, except such days for which he claims daily allowance under sub-section (1)."

Amendment of section 24

4. In section 24 of the principal Act, in sub-section (1), in the *Explanation-II for* the words and figures "in the year 1980" the words and figures "in the year 1980 or in the year 1985" shall be *substituted*.

By order,
N. K. NARANG,
Sachiv.

पी० एच० यू० पी० - यू० पी० 41 सा० शिक्षा०--(310)--1991--850 (मेक०)

No. 470 (2)/XVII–V–1—1(KA) 5/1997

Dated Lucknow, May 2, 1997

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension) (Sanshodhan) Adhiniyam, 1997 (Uttar Pradesh Adhiniyam Sankhya 4 of 1997) as passed by the Uttar Pradesh Legislature and assented to by the Governor on May 1, 1997 :

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1997

[U. P. ACT NO. 4 OF 1997]

(As passed by the U. P. Legislature)

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980

IT IS HEREBY enacted in the Forty-eighth Year of the Republic of India as follows:–

Short title

1. This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 1997.

Amendment of section 4 of U.P. Act no. 23 of 1980

2. In section 4 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, here in after referred to as the principal Act, *for* the words "two thousand and six hundred rupees" the words "three thousand rupees" shall be *substituted.*

Amendment of section 5

3. In section 5 of the principal Act,—

(a) for the words "not exceeding sixty-five thousand rupees per annum" the words "not exceeding eighty-five thousand rupees per annum from June 1, 1997" shall be *substituted;*

(b) after the exiting proviso the following proviso shall be *inserted,* namely:—

"Provided further that whenever there is an increase in the railway fare of first class, the State Government may by a notified order make a proportional increase in the value of railway coupons."

Amendment of section 15

4. In section 15 of the principal Act,—

(a) in sub-section (1) *for* the words "one hundred fifty rupees" the words "two hundred rupees" shall be *substituted* ;

(b) in sub-sections (2) and (3) for the words "one hundred rupees" the words "one hundred and twenty five rupees" shall be *substituted.*

Insertion of new chapter 4-A

5. *After* Chapter 4 of the principal Act, the following Chapter shall be *inserted,* namely:—

"CHAPTER IV—A

SECRETARIAL ALLOWANCE

Secretarial allowance

15—A. Every member of the assembly or the council, whether or not he holds any of the office referred to in clause (1) of section 2 including the leader of opposition shall be entitled to receive for the duration of his membership or, as the case may be, during the whole of the term in which he holds such office, secretarial allowance at the rate of two hundred rupees per month."

Amendment of section 17-A

6. In section 17–A of the principal Act *for* the words "not exceeding rupees one lakh" the words "not exceeding rupees two lakh" shall be *substituted.*

Substitution of Section 24

7. *For* section 24 of the principal Act, the following section shall be *substituted, namely:––*

Pension to ex-member

"24. Every person who has served as a member of the Assembly or the Council for any period shall be entitled to a pension at the rate of one thousand two hundred and fifty rupees per month throughout his life:

Provided that where any person has served as aforesaid for period exceeding one year, he shall be entitled to an additional pension at the rate of one hundred rupees per month for every completed year in excess of one year."

Amendment of section 25

8. In section 25 of the principal Act,—

(a) for clause *(a)*, the following clause shall be *substituted,* namely:—

"(a) where a person is entitled to any pension under the provisions of the Salaries, Allowances and Pension of Members of Parliament Act, 1954 and such pension is equal to or exceeds the amout of pension admissible under section 24"

(b) in clauses *(b)* and *(c)*, *for* the words "two thousand and fifty rupees", the words "the amount of pension admissible under section 24" shall be *substituted.*

Amendment of section 26

9. In section 26 of the principal Act, *for* the words "two thousand and fifty rupees", wherever occuring, the words "the amount of pension admissible under section 24" shall be *substituted.*

By order,

R.D. MATHUR,
Pramukh Sachiv.

पी० एस० यू० पी०–ए० पी० 25 सा० विधायिका—(247)—1997—850—(कम्प्यूटर/आफसेट)।

No. 1412(2)/XVII-V-1—1 (KA) 10-1998

Dated Lucknow, July 27, 1998

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadsyon Ki Upalabdhiyan Aur Pension) (Sanshodhan) Adhiniyam, 1998 (Uttar Pradesh Adhiniyam Sankhya 27 of 1998) as passed by the Uttar Pradesh Legislature and assented to by the Governor on July 25, 1998.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1998

(U. P. Act No. 27 of 1998

[*As passed by the Uttar Pradesh Legislature*]

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980.

IT IS HEREBY enacted in the Forty-ninth Year of the Republic of India as follows : —

Short title

1. This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 1998.

Amendment of section 5 of U.P. Act no. 23 of 1980

2. In section 5 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, *for* the words and figures "not exceeding eighty-five thousand rupees per annum from June 1, 1977,", the words and figures "not exceeding forty-five thousand rupees per annum for the period from June 1, 1990 to August 15, 1991, not exceeding fifty-four thousand rupees per annum for the period from August 16, 1991 to May 1, 1994, not exceeding sixty-five thousand rupees per annum for the period from May 2, 1994 to May 31, 1997 and not exceeding eighty-five thousand rupees per annum from June 1, 1997" shall be *substituted*.

By order,

YOGENDRA RAM TRIPATHI,

Pramukh Sachiv.

को० एस० यू० पी०—ए० पी० 82 सा० विधा०—(846)—1998—850 (मेक०)।

(Uttar Pradesh Adhiniyam Sankhya 30 of 1998) as passed by the Uttar Pradesh Legislature and assented to by the governor on 25 September, 1998.

THE UTTAR PRADESH STATE LEGISLATURE MEMBERS AND OFFICERS AND MINISTERS AMENITIES LAWS (AMENDMENT) ACT, 1998

[U.P. ACT NO. 30 OF 1998]

(As Passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980 and the Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952 and the Uttar Pradesh Ministers (salaries, allowances and Miscellaneous Provisions) Act, 1981.

IT IS HEREBY enacted in the Forty-ninth Year of the Republic of India as follows:—

PART I

Short title

1. This Act may be called the Uttar Pradesh State Legislature members and Officers and Ministers Amenities Laws (Amendment) Act, 1998.

PART II

AMENDMENT OF THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) ACT, 1980

Amendment of section 3 of the U.P. Act No. 23 of 1980

2. In section 3 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, hereinafter referred to in this part as the Principal Act, in sub-section (1), *for* the words "eight hundred and fifty rupees", the words, "two thousand rupees" shall be *substituted.*

Amendment of section 4

3. In section 4 of the principal Act, *for* the words "three thousand rupees", the words "five thousand rupees" shall be *substituted.*

Amendment of section 5

4. Section 5 of the principal Act shall be re-numbered as sub-section (1) thereof and,—

(a) in sub-section (1) as so renumbered, *for* the words "not exceeding eighty-five thousand rupees per annum from June 1, 1997," the words and figures "not exceeding eighty-five thousand rupees per annum from June 1, 1997 and not exceeding eighty-eight thousand rupees per annum from June 1, 1998," shall be *substituted ;*

(b) after sub-section (1) the following sub-section shall be *inserted,* namely:—

"(2) subject to the other provisions of this Act, every ex-member shall be provided, in the manner prescribed, with railway coupons of such value not exceeding ten thousand rupees per annum as may be used by such ex-member for himself and for the members of his family and the provisions of sub-section (1) shall *mutatis mutandis* apply to the railway coupons supplied under this sub-section."

Amendment of section 13

5. In section 13 of the principal Act, in sub-section (4) *after* the words and figure "sub-section (1)", the words and figure "and sub-section (2)" shall be *inserted.*

Amendment of section 15

6. In section 15 of the principal Act,—

(a) in sub-section (1) *for* the words "two hundred rupees" the words "two hundred and fifty rupees" shall be *substituted*;

(b) in sub-sections (2) and (3), *for* the words, "one hundred and twenty-five rupees" the words, "two hundred rupees" shall be *substituted*.

Amendment of section 15-A

7. In section 15-A of the principal Act, *for* the words "two hundred rupees" the words "one thousand rupees" shall be *substituted*.

Amendment of Section 18-A

8. In section 18-A of the principal Act, in clause (a) *for* the words, "six hundred rupees" the words "one thousand rupees" shall be *substituted*.

Amendment of section 24

9. Section 24 of the principal Act shall be re-numbered as sub-section (1) thereof, and,—

(a) in sub-section (1) as so re-numbered,—

(i) *for* the words "one thousand two hundred and fifty rupees" the words "one thousand five hundred rupees" shall be *substituted*;

(ii) in the proviso *for* the words "one hundred rupees" the words "two hundred rupees" shall be *substituted*;

(b) after sub-section (1) the following sub-section shall be *inserted*, namely :—

"(2) Where any person entitled to pension under sub-section (1) is also entitled to any other pension such person shall be entitled to receive the pension under sub-section (1) in addition to such pension."

Amendment of section 25

10. In section 25 of the principal Act, clauses (a) and (c) shall be *omitted*.

Amendment of section 26

11. In section 26 of the principal Act, *for* the words "clause (a) or clause (b) or clause (c)", the words "clause (b)" shall be *substituted*.

PART III

Amendment of the Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952

Amendment of section 2 of the U.P. Act No. 11 of 1952

12. In section 2 of the Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952, herein after referred to in this part as the principal Act, in sub-section (1) for the words "rupees one thousand" the words "two thousand and five hundred rupees" shall be *substituted*.

Amendment of section 4

13. In section 4 of the Principal Act,—

(a) in sub-section (1), the words "and also at such other place in Uttar Pradesh and for such period as may be prescribed by rules to be made by the State Government in this behalf" shall be *omitted*;

(b) after sub-section (2), the following sub-section shall be *inserted*, and be deemed to have been inserted on March 27, 1997 namely,—

"(3) The Speaker and the Chairman shall each be entitled to receive two thousand and five hundred rupees per month for the maintenance of his private residence at his home district with effect from the date of his election as such Speaker or the Chairman, as the case may be :

PART–IV

Amendraent of the Uttar Pradesh Ministers (Salaries, Allowances and Miscellaneous Provisions) Act, 1981.

Amendment of Section 3 of U.P. Act No. 14 of 1981

14. In section 3 of the Uttar Pradesh Ministers (Salaries, Allowances and Miscellaneous Provisions) Act, 1981,—

(a) in sub-section (1) *for* the words "one thousand rupees" the words "two thousand and five hundred rupees" shall be *substituted*;

(b) in sub-section (2) *for* the words "nine hundred rupees" the words "two thousand two hundred and twenty five rupees" shall be *substituted*.

By order,

Y. R. TRIPATHI,

Pramukh Sachiv.

पी० एस० यू० पी०–ए० पी० 124 विधायिका—(1277)—1998—850—कम्प्यूटर /आफसेट।

No. 1365 (2)/XVII-V-1—1 (KA) 21-2000

Dated Lucknow, May 24, 2000

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension) (Sanshodhan) Adhiniyam, 2000 (Uttar Pradesh Adhiniyam Sankhya 25 of 2000) as passed by the Uttar Pradesh Legislature and assented to by the Governor on May 22, 2000.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2000

[U. P. ACT NO. 25 OF 2000]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980.

IT IS HEREBY enacted in the Fifty-first Year of the Republic of India as follows:—

Short title

1. This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 2000.

Amendment of section 2 of U.P. Act no. 23 of 1980

2. In section 2 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, hereinafter referred to as the principal Act, in clause (*g*) *for* the words "first class", the words "air-conditioned two-tier" shall be *substituted*.

Amendment of section 5

3. In section 5 of the principal Act, in sub-section (1), in the second proviso, *for* the words "first class", the words "air-conditioned two-tier" shall be *substituted*.

Amendment of section 17-A

4. In section 17-A of the principal Act, the following proviso shall be *inserted*, namely:—

"Provided that if the advance granted to any such member for one purpose and the interest due thereon has been repaid, the member may be granted advance for the other purpose."

By order,

Y. R. TRIPATHI,

Pramukh Sachiv.

पी०एस०यू०पी०-ई०पी० 60 सा० विधा० —(658)—2000—850 (मेक०)।

No. 1367 (2)/XVII-V-1—1 (KA)-22-2000

Dated Lucknow, May 24, 2000

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension) (Dwitiya Sanshodhan) Adhiniyam, 2000 (Uttar Pradesh Adhiniyam Sankhya 27 of 2000) as passed by the Uttar Pradesh Legislature and assented to by the Governor on May 22, 2000.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION, (SECOND AMENDMENT) ACT, 2000

[U. P. ACT NO. 27 OF 2000]

(*As passed by the Uttar Pradesh Legislature*)

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980.

IT IS HEREBY enacted in the Fifty-first Year of the Republic of India as follows: —

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Second Amendment) Act, 2000.

(2) It shall come into force on June 1, 2000.

Amendment of section 5 of U.P. Act no. 23 of 1980

2. In section 5 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, in sub-section (1), *for* the first proviso, the following proviso shall be *substituted*, namely:—

"Provided that out of the railway coupons to be supplied under this section to a member, he shall at his option,—

(*a*) be supplied coupons of equal value for travel by air at any time within or outside Uttar Pradesh; and

(*b*) be paid an amount in cash not exceeding three thousand rupees per month for petrol or diesel for his own vehicle;

instead of such value of railway coupons as he may desire, in such manner as may be prescribed."

By order,

Y. R. TRIPATHI,

Pramukh Sachiv.

बी०एस०यू०पी०—ए०पी० 61 सा० विधा० —(660)—2000—850 (मेक्के०)।

No. 390 (2)/VII-V-1—1(KA) 10-2004

Dated Lucknow, February 27, 2004

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of In Governor is pleased to order the publication of the following English translation of the Uttar Prades Vidhan Mandal Sadasya Aur Adhikari Tatha Mantri Sukh Suvidha Vidhi (Sanshodhan) Adhiniyar (Uttar Pradesh Adhiniyam Sankhya 10 of 2004) as passed by the Uttar Pradesh Legislature and ass by the Governor on February 26, 2004.

THE UTTAR PRADESH STATE LEGISLATURE MEMBERS AND OFFIC AND MINISTERS AMENITIES LAWS (AMENDMENT) ACT, 2004

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emolum Pension) Act, 1980 the Uttar Pradesh State Legislature (Officers Salaries and Allo Act, 1952 and the Uttar Pradesh Ministers (Salaries, Allowances and Miscel Provisions) Act, 1981.

IT IS HEREBY enacted in the Fifty-fifth Year of the Republic of follows :—

CHAPTER I

PRELIMINARY

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh State Legislature Memb Officers and Ministers Amenities Laws (Amendment) Act, 2004.

(2) It shall come into force with effect from April 1, 2004.

CHAPTER II

AMENDMENT OF THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) ACT, 1980

Amendment of section 3 of U.P.Act no. 23 of 1980

2. In section 3 of the Uttar Pradesh State Legislature (Members' Emo and Pension) Act, 1980, hereinafter referred to in this chapter as the principal sub-section (1) *for* the words "two thousand rupees" the words "three thousand shall be *substituted.*

Amendment of section 4

3. In section 4 of the principal Act, *for* the words "five thousand rup words "seven thousand five hundred rupees" shall be *substituted.*

Amendment of section 5

4. In section 5 of the principal Act,—

(a) in sub-section (1) *for* the words and figures "and not ex eighty-eight thousand rupees per annum from June 1, 1998" the wo figures "not exceeding eighty-eight thousand rupees per annur June 1, 1998 and not exceeding one lakh twenty thousand rupees pe from April 1, 2004";

(b) in sub-secion (2),—

(i) for the words "ten thousand rupees" the words "twenty rupees" shall be *substituted*;

(ii) in the first proviso, in clause *(b) for* the words "three rupees" the words "five thousand rupees" shall be *substituted.*

5. In section 14 of the principal Act, in clause *(d)*, in the second proviso *for* the words "two members" the words "five members" shall be *substituted.* Amendment of section 14

6. In section 15 of the principal Act,— Amendment of section 15

(a) in sub-secion (1) *for* the words "two hundred fifty rupees" the words "three hundred rupees" shall be *substituted* ;

(b) in sub-section (2) *for* the words "two hundred rupees" the words "two hundred fifty rupees" shall be *substituted* ;

(c) in sub-section (3) *for* the words "two hundred rupees" the words "two hundred fifty rupees" shall be *substituted.*

7. In section 15-A of the principal Act, *for* the words "one thousand rupees" the words "two thousand five hundred rupees" shall be *substituted.* Amendment of section 15-A

8. In section 18-A of the principal Act, in clause *(a) for* the words "one thousand rupees" the words "two thousand rupees" shall be *substituted.* Amendment of section 18-A

9. In section 24 of the principal Act,— Amendment of section 24

(a) in sub-section (1) *for* the words "one thousand five hundred rupees" the words "two thousand rupees" shall be *substituted* ;

(b) in the proviso *for* the words "two hundred rupees" the words "two hundred fifty rupees" shall be *substituted* ;

(c) after the first proviso the following proviso shall be *inserted,* namely:—

"Provided further that in the event of dissolution of Assembly, the period from the date of dissolution of Assembly, till the date of first meeting of the new Assembly, shall be counted for pension purposes of a member who has been the spcaker of the dissolved Assembly and has continued to be in office as such during the said period ".

(d) after the aforesaid proviso the following Explanation shall be *inserted,* namely:—

"*Explanation*—Where a person have served as a member of the Assembly or the Council for a term of six months and above and have not completed one year then such person shall for the purposes of calculating the pension, be deemed to have served as a member for one year".

CHAPTER III

AMENDMENT OF THE UTTAR PRADESH STATE LEGISLATURE (OFFICERS SALARIES AND ALLOWANCES) ACT, 1952

10. In section 2 of the Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952, hereinafter in this Chapter referred to as the principal Act, in sub-section (1) *for* the words "two thousand and five hundred rupees" the words "five thousand rupees" shall be *substituted.* Amendment of section 2 of the U.P. Act no. 11 of 1952

11. In section 4 of the principal Act in sub-section (3) *for* the words "two thousand and five hundred rupees" the words "five thousand rupees" shall be *substituted.* Amendment of section 4

CHAPTER IV

AMENDMENT OF THE UTTAR PRADESH MINISTERS (SALARIES, ALLOWANCES AND MISCELLANEOUS PROVISIONS) ACT, 1981

Amendment of section 3 of U.P. Act no. 14 of 1981

12. In section 3 of the Uttar Pradesh Ministers (Salaries, Allowances and Miscellaneous Provisions) Act, 1981,—

(a) in sub-section (1) *for* the words "two thousand and five hundred rupees" the words "five thousand rupees" shall be *substituted*;

(b) in sub-section (2) *for* the words "two thousand two hundred and twenty-five rupees" the words "four thousand rupees" shall be *substituted.*

STATEMENT OF OBJECTS AND REASONS

In view of price rise and increase of responsibilities, it has been considered expedient in public interest to revise, the pay, allowances, railway coupons and other amenities admissible to the members, officers and Ministers of the State Legislature and to increase the pension and railway coupons admissible to *ex*-members. It has therefore, been decided to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980 and Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952 and the Uttar Pradesh Ministers (Salaries, Allowances and Miscellaneous Provisions) Act, 1981 to revise the Salaries and allowances and other amenities of the members and officers and Ministers of the State Legislature.

The Uttar Pradesh State Legislature Memebers and Officers and Ministers Amenities Laws (Amendment) Bill, 2004 is introduced accordingly.

By order,
R. B. RAO,
Pramukh Sachiv.

पी०एस०यू०पी०—ए०पी० 975 राजपत्र (हिन्दी)—(2354)—2004—597—(कम्प्यूटर/आफसेट)।

पी०एस०यू०पी०—ए०पी० 259 सा० विधायी—(2355)—2004—850—(कम्प्यूटर/आफसेट)।

No. 1031/VII-V-1–1(KA) 26-2005

Dated Lucknow, August 11, 2005

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal Sadasya Aur Adhikari Sukh Suvidha Vidhi (Sanshodhan) Adhiniyam, 2005 (Uttar Pradesh Adhiniyam Sankhya 21 of 2005) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 10, 2005.

THE UTTAR PRADESH STATE LEGISLATURE MEMBERS AND OFFICERS AMENITIES LAWS (AMENDMENT) ACT, 2005

(U. P. ACT No. 21 OF 2005)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members Emoluments and Pension) Act, 1980 and the Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952.

IT IS HEREBY enacted in the Fifty-sixth Year of the Republic of India as follows :-

CHAPTER-I

PRELIMINARY

1. This Act may be called the Uttar Pradesh Legislature Members and Officers Amenities Laws (Amendment) Act, 2005. Short title

CHAPTER-II

AMENDMENT OF THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) ACT, 1980

General Amendment in U.P. Act no. 23 of 1980

2. In the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, hereinafter referred to in this chapter as the principal Act, *for* the word "Secretary" wherever occurring including definitions the words "Principal Secretary" shall be *substituted.*

Amendment of section 4

3. In section 4 of the principal Act, *for* the words "seven thousand five hundred rupees" the words "fifteen thousand rupees" shall be *substituted.*

Amendment of section 5

4. In section 5 of the principal Act,–

(a) in sub-section (1) *for* the words and figures "and not exceeding one lakh twenty thousand rupees per annum from April 1, 2004" the words and figures "and not exceeding one lakh twenty thousand rupees per annum from April 1, 2004 and not exceeding one lakh fifty thousand rupees per annum from June 1, 2005" shall be *substituted.*

(b) in sub-section (2) *for* the words "twenty thousand rupees" the words "thirty thousand rupees" shall be *substituted.*

Amendment of section 13

5. *For* section 13 of the principal Act the following section shall be *substituted*, namely:–

"13-(1) Every member, when he travels within Uttar Pradesh by the Uttar Pradesh State Road Transport Corporation Bus including air condition or deluxe bus and submits ticket thereof the amount of such ticket shall be paid to him by the Principal Secretary.

(2) The facility referred to in sub-section (1) may also be availed by a member for taking one companion with him in the bus.

(3) Every person who is entitled to a pension under Chapter VIII shall be entitled, in the manner prescribed with a free non-transferable pass to travel at any time within Uttar Pradesh by the Uttar Pradesh State Road Transport Corporation Bus without payment of the passenger tax due under any law for the time being in force.

(4) The pass referred to in sub-section (3) may also be used by such person for taking one companion alongwith him in the bus:

Provided that if a person referred to in sub-section (3) travels in an air-condition bus or a deluxe bus he shall have to bear himself the excess amount of fare difference.

Amendment of section 15

6. In section 15 of the principal Act, in sub-section (1) *for* the words "three hundred rupees" the words "five hundred rupees" shall be *substituted.*

Amendment of section 15-A

7. In section 15-A of the principal Act, *for* the words "two thousand five hundred rupees" the words "six thousand rupees" shall be *substituted.*

Amendment of section 18-A

8. In section 18-A of the principal Act, in clause (a) *for* the words "two thousand rupees" the words "six thousand rupees" shall be *substituted.*

Amendment of section 24

9. In section 24 of the principal Act,–

(a) in sub-section (1) *for* the words "two thousand rupees" the words "three thousand rupees" shall be *substituted*;

(b) in the proviso *for* the words "two hundred fifty rupees" the words "three hundred rupees" shall be *substituted.*

Amendment of section 28

10. In section 28 of the principal Act, in sub-section (1-A), the following proviso shall be *inserted* at the end, namely:–

"Provided that if any other Government dues are reported to be outstanding against such person, whether it is for the period of his membership or for the period he is ceased to be a member shall also be deducted from the pension of such person."

CHAPTER-III

AMENDMENT OF THE UTTAR PRADESH STATE LEGISLATURE (OFFICERS SALARIES AND ALLOWANCES) ACT, 1952

Amendment of section 4 of the U.P. Act no. 11 of 1952

11. In section 4 of the Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952, in sub-section (3) *for* the words "five thousand rupees" the words "ten thousand rupees" shall be *substituted.*

STATEMENT OF OBJECTS AND REASONS

In view of price rise and increase of responsibilities, it has been considered expedient in public interest to revise, the allowances, railway coupons and other amenities admissible to the members, and the officers of the State Legislature and to increase the pension and railway coupons admissible to *ex*-members. It has therefore, been decided to amend the Uttar Pradesh State Legislature (Members Emoluments and Pension) Act, 1980 and the Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952 to revise the allowances and other amenities of the members and officers of the State Legislature.

The Uttar Pradesh State Legislature Members and Officers Amenities Laws (Amendment) Bill, 2005 is introduced accordingly.

By order,
D. V. SHARMA,
Pramukh Sachiv.

पी०एस०यू०पी०–ए०पी० 361 राजपत्र–(765)– 2005–597–कम्प्यूटर / आफसेट।

पी०एस०यू०पी०–ए०पी० 75 सा० विधायी–(766)– 2005–850–कम्प्यूटर / आफसेट।

No. 267/VII-V-1–1(ka)-7-2006

Dated Lucknow, March 17, 2006

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon ki Uplabdhiyan aur Pension) (Sanshodhan) Adhiniyam, 2006 (Uttar Pradesh Adhiniyam Sankhya 7 of 2006) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 14, 2006.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2006

(U. P. Act no. 7 of 2006)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and pension) Act, 1980.

IT IS HEREBY enacted in the Fifty-seventh Year of the Republic of India as follows :–

Short title

1. This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 2006

2. In section 5 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980 hereinafter referred to as the principal Act,— Amendment of section 5 of U.P. Act no. 23 of 1980

(a) in the first proviso, in clause *(b) for* the words "five thousand rupees" the words "eight thousand rupees" shall be *substituted.*

(b) after the second proviso the following proviso shall be *inserted,* namely:–

"Provided also that out of the railway coupons to be supplied under sub-section (2) to an ex-member, he shall at his option be supplied coupons of equal value for travel by air at any time."

3. In section 18 of the principal Act *for* the words "as may be prescribed" the words "and mobile phone as may be prescribed" shall be *substituted.* Amendment of section 18

STATEMENT OF OBJECTS AND REASONS

The leaders of the parties have in their meeting held on August 8, 2005 decided to increase the limit from five thousand rupees to eight thousand rupees of the amount which a member may on his option be paid in cash per month for petrol and diesel for his own vehicle out of the railway coupons supplied to him and to allow an *ex-member* to get coupons for travel by air out of the railway coupons supplied to him . The State Government is of the opinion that the members may be given mobile phone facility besides the telephone facility provided to them as it is essential in the modern society. It has, therefore, been decided to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980 to implement the decision of the leaders of the Parties and to give mobile phone facility to the members.

The Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Bill, 2006 is introduced accordingly.

By order,

RAM HARI VIJAY TRIPATHI,

Pramukh Sachiv.

पी0एस0यू0पी0–ए0पी0 2296 राजपत्र(हि०)–(3396)–2006–597 (कम्प्यूटर/आफसेट)।

No. 520(2)/LXXIX-V-1–08-1(Ka)11-2008
Dated Lucknow, March 14, 2008

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension) (Sanshodhan) Adhiniyam, 2008 (Uttar Pradesh Adhiniyam Sankhya 11 of 2008) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 14, 2008.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2008

(U.P. ACT NO. 11 OF 2008)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980.

IT IS HEREBY enacted in the Fifty-ninth Year of the Republic of India as follows :–

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 2008.

(2) It shall be deemed to have come into force on June 1, 2008.

Amendment of section 5 of U.P. Act no. 23 of 1980

2. In the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, in section 5, in sub section (1) *for* the words and figures "and not exceeding one lakh fifty thousand rupees per annum from June 1, 2005" the words and figures "and not exceeding one lakh fifty thousand rupees per annum from June 1, 2005 and not exceeding two lakh rupees per annum from June 1, 2008" shall be *substituted.*

STATEMENT OF OBJECT AND REASONS

The members of the State Legislature are entitled to get railway coupons not exceeding one lakh fifty thousand rupees per annum for rail travel. In view of the consistent demand of the State Legislators it has been considered expedient in public interest to increase the annual limit of railway coupons. It has therefore been decided to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, for the said purpose..

The Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Bill, 2008 is introduced accordingly.

By order,
S.M.A. ABIDI,
Pramukh Sachiv.

पी० एस० यू० पी०–ए० पी० 1187 राजपत्र–(2628)–2008–597 प्रतियां–(कम्प्यूटर/आफसेट)।
पी०एस०यू०पी०–ए०पी० 460 सा० विधायी–(2629)–2008–850 प्रतियां (कम्प्यूटर/आफसेट)।

क्रम-संख्या-74 (क-1)

रजिस्ट्रेशन नम्बर-एस०एस०पी०/एल०-
डब्लू०/एन०पी०-91/2008-10
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग-1, खण्ड (क)

(उत्तर प्रदेश अधिनियम)

लखनऊ, शुक्रवार, 05 मार्च, 2010

फाल्गुन 14, 1931 शक सम्वत्

उत्तर प्रदेश सरकार

विधायी अनुभाग-1

संख्या 397/79-वि-1-10-1(क)-10-2010

लखनऊ, 05 मार्च, 2010

अधिसूचना

विविध

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश राज्य विधान मण्डल सदस्य और अधिकारी तथा मंत्री सुख-सुविधा विधि (संशोधन) विधेयक, 2010 पर दिनांक 03 मार्च, 2010 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 9 सन् 2010 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है :-

उत्तर प्रदेश राज्य विधान मण्डल सदस्य और अधिकारी तथा मंत्री सुख-सुविधा विधि (संशोधन) अधिनियम, 2010

(उत्तर प्रदेश अधिनियम संख्या 9 सन् 2010)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 1980 और उत्तर प्रदेश राज्य विधान मण्डल (अधिकारियों के वेतन तथा भत्ते) अधिनियम, 1952 तथा उत्तर प्रदेश मंत्री (वेतन, भत्ता और प्रकीर्ण उपबन्ध) अधिनियम, 1981 का अग्रतर संशोधन करने के लिए

अधिनियम

भारत गणराज्य के इकसठवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है

अध्याय-एक

प्रारम्भिक

1- यह अधिनियम उत्तर प्रदेश राज्य विधान मण्डल सदस्य और अधिकारी तथा मंत्री सुख-सुविधा विधि (संशोधन) अधिनियम, 2010 कहा जाएगा। संक्षिप्त नाम

अध्याय-दो

उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 1980 का संशोधन

उत्तर प्रदेश अधिनियम संख्या 23 सन् 1980 की धारा 3 का संशोधन

2-उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 1980 की, जिसे इस अध्याय में आगे मूल अधिनियम कहा गया है, धारा 3 में, उपधारा (1) में शब्द ''तीन हजार रुपये'' के स्थान पर शब्द ''आठ हजार रुपये'' रख दिये जायेंगे।

धारा 4 का संशोधन

3-मूल अधिनियम की धारा 4 में शब्द ''पन्द्रह हजार रुपये'' के स्थान पर शब्द ''बाइस हजार रुपये'' रख दिये जायेंगे।

धारा 15-क का संशोधन

4-मूल अधिनियम की धारा 15-क में शब्द ''छः हजार रुपये'' के स्थान पर शब्द ''दस हजार रुपये'' रख दिये जायेंगे।

धारा 18-क का संशोधन

5-मूल अधिनियम की धारा 18-क में खण्ड (क) में शब्द ''छः हजार रुपये'' के स्थान पर शब्द ''दस हजार रुपये'' रख दिये जायेंगे।

धारा 24 का संशोधन

6-मूल अधिनियम की धारा 24 में उपधारा (1) में-

(क) शब्द ''छः हजार रुपये'' के स्थान पर शब्द ''सात हजार रुपये'' रख दिये जायेंगे।

(ख) प्रथम परन्तुक में आये शब्द ''पाँच सौ रुपये'' के स्थान पर शब्द ''सात सौ रुपये'' रख दिये जायेंगे।

धारा 26-क का संशोधन

7-मूल अधिनियम की धारा 26-क के स्थान पर निम्नलिखित धारा रख दी जाएगी:-

''26-क (1) यदि सदस्यता की अवधि के दौरान किसी आसीन सदस्य की पारिवारिक मृत्यु हो जाय तो मृत्यु के समय उनकी जो पेंशन अनुमन्य पेंशन होती हो, उसके 50% के बराबर पारिवारिक पेंशन का ऐसा पति/पत्नी आजीवन हकदार हो जाएगा।

(2) यदि भूतपूर्व सदस्य, जो धारा 24 की उपधारा (1) के अन्तर्गत पेंशन का हकदार हो, की मृत्यु हो जाय, तो मृत्यु के समय उनको मिलने वाली पेंशन के 50% के बराबर पारिवारिक पेंशन का ऐसा पति/पत्नी आजीवन हकदार हो जाएगा:

परन्तु यह कि यदि पति/पत्नी धारा 3 के अन्तर्गत वेतन अथवा धारा 24 की उपधारा (1) के अन्तर्गत किसी पेंशन का हकदार हो, तो वह उपधारा (1) या उपधारा (2) के अन्तर्गत पारिवारिक पेंशन का हकदार नहीं होगा।''

अध्याय-तीन

उत्तर प्रदेश राज्य विधान मण्डल (अधिकारियों के वेतन तथा भत्ते) अधिनियम, 1952 का संशोधन

उत्तर प्रदेश अधिनियम संख्या 11 सन् 1952 की धारा 2 का संशोधन

8-उत्तर प्रदेश राज्य विधान मण्डल (अधिकारियों के वेतन तथा भत्ते) अधिनियम, 1952 की, जिसे इस अध्याय में आगे मूल अधिनियम कहा गया है, धारा 2 में, उपधारा (1) में शब्द ''पाँच हजार रुपये'' के स्थान पर शब्द ''बारह हजार रुपये'' रख दिये जायेंगे।

धारा 4 का संशोधन

9-मूल अधिनियम की धारा 4 में, उपधारा (3) में शब्द ''दस हजार रुपये'' के स्थान पर शब्द ''पन्द्रह हजार रुपये'' रख दिये जायेंगे।

अध्याय-चार

उत्तर प्रदेश मंत्री (वेतन, भत्ता और प्रकीर्ण उपबन्ध) अधिनियम, 1981 का संशोधन

उत्तर प्रदेश अधिनियम संख्या 14 सन् 1981 की धारा 3 का संशोधन

10-उत्तर प्रदेश मंत्री (वेतन, भत्ता और प्रकीर्ण उपबन्ध) अधिनियम, 1981 की धारा 3 में-

(क) उपधारा (1) में शब्द "पाँच हजार रुपये" के स्थान पर शब्द "बारह हजार रुपये" रख दिये जायेंगे।

(ख) उपधारा (2) में शब्द "चार हजार रुपये" के स्थान पर शब्द "दस हजार रुपये" रख दिये जायेंगे।

उद्देश्य और कारण

राज्य विधान मण्डल के सदस्यों एवं अधिकारियों तथा मंत्रीगण को अनुमन्य वेतन, भत्तों, पेंशन एवं अन्य सुख-सुविधाओं का बहुत समय से पुनरीक्षण नहीं किया गया है। कीमतों में बढ़ोत्तरी एवं जीवन यापन के मूल्यों में वृद्धि को दृष्टिगत रखते हुए यह विनिश्चय किया गया है कि उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियां और पेंशन) अधिनियम, 1980 उत्तर प्रदेश राज्य विधान मण्डल (अधिकारियों के वेतन तथा भत्ते) अधिनियम, 1952 तथा उत्तर प्रदेश मंत्री (वेतन, भत्ता और प्रकीर्ण उपबन्ध) अधिनियम, 1981 का संशोधन करके राज्य विधान मण्डल के सदस्यों एवं अधिकारियों तथा मंत्रीगण के वेतन भत्ते, पेंशन एवं अन्य सुख-सुविधाओं को पुनरीक्षित किया जाय जिससे वे अपने निर्वाचन क्षेत्र की सेवा सार्थक रूप से कर सकें।

ऐसा अनुभव किया गया है कि राज्य विधान मण्डल के मृत सदस्यों और भूतपूर्व सदस्यों के पति/पत्नी को कठिन परिस्थितियों में जीवन निर्वाह करना पड़ता है। उनके द्वारा धृत पद की गरिमा को दृष्टिगत रखते हुए यह भी विनिश्चय किया गया है कि सन् 1980 के उपर्युक्त अधिनियम में राज्य विधान मण्डल के मृत सदस्यों और भूतपूर्व सदस्यों के पति/पत्नी के लिए पारिवारिक पेंशन का प्रावधान किया जाय।

तद्नुसार उत्तर प्रदेश राज्य विधान मण्डल सदस्य और अधिकारी तथा मंत्री सुख-सुविधा विधेयक (संशोधन) विधेयक, 2010 पुरःस्थापित किया जाता है।

आज्ञा से,
प्रताप वीरेन्द्र कुशवाहा,
सचिव।

No. 397(2)/LXXIX-V-1-10-1(ka)-10-2010

Dated Lucknow, March 05, 2010

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal Sadasya Aur Adhikari tatha Mantri Sukh-Suvidha Vidhi (Sanshodhan) Adhiniyam, 2010 (Uttar Pradesh Adhiniyam Sankhya 9 of 2010) as passed by the Uttar Pradesh Legislature and assented to by the

THE UTTAR PRADESH STATE LEGISLATURE MEMBERS AND OFFICERS AND MINISTERS AMENITIES LAWS (AMENDMENT) ACT, 2010

(U.P. ACT NO. 9 OF 2010)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980 and the Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952 and the Uttar Pradesh Ministers (Salaries, Allowances and Miscellaneous Provisions) Act, 1981.

IT IS HEREBY enacted in the Sixty-first Year of Republic of India as follows :-

CHAPTER-I

Preliminary

Short title

1. This Act may be called the Uttar Pradesh State Legislature Members and Officers and Ministers Amenities Laws (Amendment) Act, 2010.

CHAPTER-II

Amendment of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980

Amendment of section 3 of U.P. Act no. 23 of 1980

2. In section 3 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, *hereinafter* referred to in his chapter as the principal Act, in sub-section (1) *for* the words "three thousand rupees" the words "eight thousand rupees" shall be *substituted*.

Amendment of section 4

3. In section 4 of the principal Act *for* the words "fifteen thousand rupees" the words "twenty two thousand rupees" shall be *substituted*.

Amendment of section 15-A

4. In section 15-A of the principal Act *for* the words "six thousand rupees" the words "ten thousand rupees" shall be *substituted*.

Amendment of section 18-A

5. In section 18-A of the principal Act in clause (a) *for* the words "six thousand rupees" the words "ten thousand rupees" shall be *substituted*.

Amendment of section 24

6. In section 24 of the principal Act, in sub-section (1),-

(a) for the words "six thousand rupees" the words "seven thousand rupees" shall be *substituted*;

(b) for the words "five hundred rupees" appearing in the first proviso, the words "seven thousand rupees" shall be *substituted*.

Amendment of section 26-A

7. *For* section 26-A of the principal Act, the following section shall be *substituted*:—

"26-A (1) If a sitting member, dies during the tenure of his or her

Family Pension

office, the spouse of such member shall be entitled to a family pension equal to 50% pension otherwise admissible to the deceased member at the time of death, for the life-time of such spouse.

(2) If an *ex*-member, who is entitled to a pension under sub-section (1) of section 24, dies, the spouse of such *ex*-member shall be entitled to a family pension equal to 50% of pension of such ex-member at the time of death, for the life-time of such spouse:

Provided that if the spouse is entitled to a salary under section 3 or a pension under sub-section (1) of section 24 she/he will not be entitled to receive family pension under sub-section (1) or sub-section (2).

CHAPTER-III

Amendment of the Uttar Pradesh State Legislature (Officers' Salaries and Allowances) Act, 1952

Amendment of section 2 of U.P. Act no. 11 of 1952

8. In section 2 of the Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952, *hereinafter* referred to in this chapter as the principal Act, in sub-section (1) *for* the words "five thousand rupees" the words "twelve thousand rupees" shall be *substituted*.

Amendment of section 4

9. In section 4 of the principal Act, in sub-section (3) *for* the words "ten thousand rupees" the words "fifteen thousand rupees" shall be *substituted*.

CHAPTER-IV

Amendment of the Uttar Pradesh Ministers (Salaries, Allowances and Miscellaneous Provisions) Act, 1981

Amendment of section 3 of U.P. Act no. 14 of 1981

10. In section 3 of the Uttar Pradesh Ministers (Salaries, Allowances and Miscellaneous Provisions) Act, 1981,–

(a) in sub-section (1) *for* the words "five thousand rupees" the words "twelve thousand rupees" shall be *substituted;*

(b) in sub-section (2) *for* the words "four thousand rupees" the words "ten thousand rupees" shall be *substituted*.

STATEMENT OF OBJECTS AND REASONS

The pay, allowances, pension and other amenities admissible to the members and officers of the State Legislature and to the ministers have not been revised for a quite some time. In view of the price rise and escalation in cost of living it has been decided to revise the same so that they may serve the cause of their constituency in a meaningful manner by amending the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, the Uttar Pradesh State Legislature (Officers Salaries and Allowances) Act, 1952 and the Uttar Pradesh Ministers (Salaries, Allowances and Miscellaneous Provisions) Act, 1981.

It has been experienced that the spouses of deceased members and *ex*-members of legislature have been facing hardship and have been living in penury. In difference to the dignity of office which they have held it has also been decided to provide for making, in the aforesaid Act of 1980, provision for family pension to the spouse of the deceased members and *ex*-members of the State Legislature.

The Uttar Pradesh State Legislature Members and Officers and Ministers Amenities Laws (Amendment) Bill, 2010 is introduced accordingly.

By order,
P.V. KUSHWAHA
Sachiv.

पी0एस0यू0पी0-ए0 पी0-1176 राजपत्र-(हि0)-2010-(2497)-597-(कम्प्यू0-टी/आफसेट)।
पी0एस0यू0पी0-ए0 पी0-237 सा0 विधायी-2010-(2498)-850(कम्प्यू0-टी/आफसेट)।

क्रम-संख्या–55

रजिस्ट्रेशन नम्बर–एस०एस०पी०/एल०–
डब्लू०/एन०पी०–91/2011–13
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग–1, खण्ड (क)

(उत्तर प्रदेश अधिनियम)

लखनऊ, मंगलवार, 26 मार्च, 2013

चैत्र 5, 1935 शक सम्वत्

उत्तर प्रदेश सरकार

विधायी अनुभाग–1

संख्या 373/79-वि-1–13-1(क)-5-2013

लखनऊ, 26 मार्च, 2013

अधिसूचना

विविध

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) विधेयक, 2013 पर दिनांक 26 मार्च, 2013 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 4 सन् 2013 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अधिनियम, 2013

(उत्तर प्रदेश अधिनियम संख्या 4 सन् 2013)

(जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ)

उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 1980 का अग्रतर संशोधन करने के लिये

अधिनियम

भारत गणराज्य के चौंसठवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :–

1–(1) यह अधिनियम उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 2013 कहा जायेगा। संक्षिप्त नाम और प्रारम्भ

(2) यह दिनांक 01 अप्रैल, 2013 से प्रवृत्त हुआ समझा जायेगा।

उत्तर प्रदेश अधिनियम संख्या 23 सन् 1980 की धारा 5 का संशोधन

2—उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 1980, जिसे आगे मूल अधिनियम कहा गया है, की धारा 5 में,—

(क) उपधारा (1) में शब्द और अंक "और 01 जून, 2008 से दो लाख रुपये प्रतिवर्ष से अनधिक" के स्थान पर शब्द और अंक "और 01 जून, 2008 से दो लाख रुपये प्रतिवर्ष से अनधिक और 01 जून, 2013 से दो लाख पचास हजार रुपये प्रतिवर्ष से अनधिक" रख दिये जायेंगे;

(ख) उपधारा (2) में शब्द "पचास हजार रुपये" के स्थान पर शब्द "साठ हजार रुपये" रख दिये जायेंगे;

(ग) प्रथम परन्तुक के खण्ड (ख) में शब्द "आठ हजार रुपये" के स्थान पर शब्द "दस हजार रुपये" रख दिये जायेंगे।

धारा 15 का संशोधन

3—मूल अधिनियम की धारा 15 में,—

(क) उपधारा (1) में शब्द "पॉच सौ रुपये" के स्थान पर शब्द "सात सौ पचास रुपये" रख दिये जायेंगे;

(ख) उपधारा (2) में शब्द "दो सौ पचास रुपये" के स्थान पर शब्द "चार सौ रुपये" रख दिये जायेंगे;

(ग) उपधारा (3) में शब्द "दो सौ पचास रुपये" के स्थान पर शब्द "चार सौ रुपये" रख दिये जायेंगे।

धारा 16 का संशोधन

4—मूल अधिनियम की धारा 16 की उपधारा (3) निकाल दी जाएगी।

धारा 24 का संशोधन

5—मूल अधिनियम की धारा 24 में, उपधारा (1) में शब्द "सात हजार रुपये" के स्थान पर शब्द "आठ हजार रुपये" रख दिये जायेंगे।

धारा 26-क का संशोधन

6—मूल अधिनियम की धारा 26-क में, उपधारा (2) के पश्चात् निम्नलिखित उपधारा बढ़ा दी जायेगी, अर्थात् :—

"(3) उपधारा (2) ऐसे भूतपूर्व सदस्यों, जिनकी मृत्यु 05 मार्च, 2010 से पूर्व हुई है, के पति/पत्नी, जो उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अधिनियम, 2013 के आरम्भ के दिनांक को जीवित हैं, पर भी लागू होगी। ऐसे पति/पत्नी 01 अप्रैल, 2013 से पारिवारिक पेंशन के हकदार होंगे।"

उद्देश्य और कारण

उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 1980 के अधीन राज्य विधान मण्डल के प्रत्येक सदन के सदस्य मासिक उपलब्धियाँ और अन्य सुविधाएँ पाने के हकदार हैं। भूतपूर्व सदस्य भी उक्त अधिनियम के अधीन पेंशन और अन्य सुविधाएँ पाने के हकदार हैं। भूतपूर्व सदस्यों, जिनका निधन 05 मार्च, 2010 को या उसके पश्चात् हुआ हो, के पति/पत्नी भी अधिनियम के अधीन पारिवारिक पेंशन पाने के हकदार हैं।

मूल्य वृद्धि और उत्तदायित्वों की बढ़ोत्तरी को देखते हुए यह विनिश्चय किया गया है कि राज्य विधान मण्डल के सदस्यों के अनुमन्य भत्ते, रेलवे कूपनों और अन्य सुख-सुविधाओं को पुनरीक्षित किया जाय और भूतपूर्व सदस्यों को अनुमन्य पेंशन एवं रेलवे कूपनों में वृद्धि की जाय।

भूतपूर्व सदस्यों, जिनका 05 मार्च, 2010 के पूर्व निधन हो गया है, के पति/पत्नी को पारिवारिक पेंशन का लाभ नहीं प्राप्त हो रहा है। इस विसंगति को दूर करने के लिये यह विनिश्चय किया गया है कि ऐसे पति/पत्नी को पारिवारिक पेंशन का लाभ प्रदान करने के लिये प्रावधान किया जाय।

तद्नुसार उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) विधेयक, 2013 पुरःस्थापित किया जाता है।

आज्ञा से,

एस0के0 पाण्डेय,

प्रमुख सचिव।

No. 373(2)/LXXIX-V-1-13-1(ka)5-2013

Dated Lucknow, March 26, 2013

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Upalabdhiyan Aur Pension) (Sanshodhan) Adhiniyam, 2013 (Uttar Pradesh Adhiniyam Sankhya 4 of 2013) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 26, 2013:

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2013

(U.P. ACT NO. 4 OF 2013)

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980.

IT IS HEREBY enacted in the Sixty-fourth Year of the Republic of India as follows :–

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 2013.

(2) It shall come into force on April, 01, 2013.

Amendment of section 5 of U.P. Act no. 23 of 1980

2. In section 5 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, hereinafter referred to as the principal Act,–

(a) in sub-section (1) *for* the words and figures "and not exceeding two lakh rupees per annum from June 01, 2008" the words and figures "and not exceeding two lakh rupees per annum from June 01, 2008 and not exceeding two lakh fifty thousand rupees per annum from June 01, 2013" shall be *substituted*;

(b) in sub-section (2) *for* the words "fifty thousand rupees" the words "sixty thousand rupees" shall be *substituted*;

(c) in the first proviso, in clause (b) *for* the words "eight thousand rupees" the words "ten thousand rupees" shall be *substituted*.

Amendment of section 15

3. In section 15 of the principal Act,–

(a) in sub-section (1) *for* the words "five hundred rupees" the words "seven hundred fifty rupees" shall be *substituted*;

(b) in sub-section (2) *for* the words "two hundred fifty rupees" the words "four hundred rupees" shall be *substituted*;

(c) in sub-section (3) *for* the words "two hundred fifty rupees" the words "four hundred rupees" shall be *substituted*.

Amendment of section 16

4. In section 16 of the principal Act, sub-section (3) shall be *omitted*.

Amendment of section 24

5. In section 24 of the principal Act, in sub-section (1) *for* the words "seven thousand rupees" the words "eight thousand rupees" shall be *substituted*.

Amendment of section 26-A

6. In section 26-A of the principal Act, *after* sub-section (2) the following sub-section shall be *inserted*, namely:–

"(3) Sub-section (2) shall apply also to a spouse who is alive on the date of commencement of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 2013 of such ex-member as died before March 05, 2010. Such spouse shall be entitled for family pension with effect from April 01, 2013."

STATEMENT OF OBJECTS AND REASONS

The members of either house of State Legislature are entitled to get monthly emoluments and other facilities under the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980. *Ex-members* are also entitled to get pension and others benefits under the said Act. Spouses of *ex-member* who died on or after March 05, 2010 are also entitled to get family pension under the Act.

In view of price rise and increase of responsibilities, it has been decided to revise, the allowances, railway coupons and other amenities admissible to the members of the State Legislature and to increases the pension and railway coupons admissible to *ex-members*.

The spouses of *ex-members* who died before March 05, 2010, are not getting benefit of family pension. To remove this discrepancy it has also been decided to provide for giving the benefit of family pension to such spouses.

The Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Bill, 2013 is introduced accordingly.

By order,
S. K. PANDEY,
Pramukh Sachiv.

पी०एस०यू०पी०–ए०पी० 811 राजपत्र–(हिन्दी)–2013–(3601)–599 प्रतियां–(कम्प्यूटर / टी / आफसेट)
पी०एस०यू०पी०–ए०पी० 107 सा० विधायी–2013–(3602)–500 प्रतियां–(कम्प्यूटर / टी / आफसेट)।

क्रम–संख्या–106

रजिस्ट्रेशन नम्बर–एस०एस०पी०/एल०–
डब्लू०/एन०पी०/91/2011–13
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग–1, खण्ड (क)

(उत्तर प्रदेश अधिनियम)

लखनऊ, बुधवार, 17 अप्रैल, 2013

चैत्र 27, 1935 शक सम्वत्

उत्तर प्रदेश शासन

विधायी अनुभाग–1

संख्या 439/79-वि-1-13-1(क)-5-13

लखनऊ, 17 अप्रैल, 2013

अधिसूचना

शुद्धि–पत्र

विधायी अनुभाग–1 की दिनांक 26 मार्च, 2013 की अधिसूचना संख्या 373/79-वि-1-13-1(क)-5–2013 तथा अधिसूचना संख्या 373(2)/LXXIX-V-1-13-1(ka)-5-2013, जिनके द्वारा उसी दिनांक के उत्तर प्रदेश असाधारण गजट के विधायी परिशिष्ट के भाग–1, खण्ड (क) में क्रमशः हिन्दी तथा अंग्रेजी में उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अधिनियम, 2013 (उत्तर प्रदेश अधिनियम संख्या 4 सन् 2013) प्रकाशित किया गया है, के:–

(क) हिन्दी पाठ की द्वितीय पंक्ति में अंक तथा शब्द "26 मार्च, 2013" के स्थान पर अंक तथा शब्द "25 मार्च, 2013" पढ़ा जाय;

(ख) अंग्रेजी पाठ की पंचम पंक्ति में शब्द तथा अंक "March 26, 2013" के स्थान पर शब्द तथा अंक "March 25, 2013" पढ़ा जाय।

आज्ञा से,
एस0 के0 पाण्डेय,
प्रमुख सचिव।

पी०एस०यू०पी०–ए०पी० 43 राजपत्र–(हि०)–2013–(90)–599 प्रतियां (कम्प्यूटर/टी0/आफसेट)
पी०एस०यू०पी०–ए०पी० 1 सा० विधा०–2013–(91)–500 प्रतियां (कम्प्यूटर/टी0/आफसेट)।

क्रम–संख्या–100

रजिस्ट्रेशन नम्बर–एस०एस०पी०/एल०डब्लू०/एन०पी०–91/2014–16

लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग–1, खण्ड (क)

(उत्तर प्रदेश अधिनियम)

लखनऊ, सोमवार, 30 मार्च, 2015

चैत्र 9, 1937 शक सम्वत्

उत्तर प्रदेश सरकार

विधायी अनुभाग–1

संख्या 445/79-वि-1–15-1(क)-16-2015

लखनऊ, 30 मार्च, 2015

अधिसूचना

विविध

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियां और पेंशन) (संशोधन) विधेयक, 2015 पर दिनांक 30 मार्च, 2015 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 3 सन् 2015 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अधिनियम, 2015

(उत्तर प्रदेश अधिनियम संख्या 3 सन् 2015)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 1980 का अग्रतर संशोधन करने के लिए

अधिनियम

भारत गणराज्य के छियासठवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है:–

संक्षिप्त नाम और प्रारम्भ

1-(1) यह अधिनियम उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अधिनियम, 2015 कहा जायेगा।

(2) यह दिनांक 1 अप्रैल, 2015 से प्रवृत्त होगा।

उत्तर प्रदेश अधिनियम संख्या 23 सन् 1980 की धारा 3 का संशोधन

2-उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 1980 में, जिसे आगे मूल अधिनियम कहा गया है, धारा 3 में शब्द "आठ हजार रुपये" के स्थान पर शब्द "दस हजार रुपये" रख दिये जायेंगे।

धारा 4 का संशोधन

3-मूल अधिनियम की धारा 4 में शब्द "बाइस हज़ार रुपये" के स्थान पर शब्द "तीस हजार रुपये" रख दिये जायेंगे।

धारा 5 का संशोधन

4-मूल अधिनियम की धारा 5 में,-

(क) उपधारा (1) के स्थान पर निम्नलिखित उपधारा रख दी जायेगी, अर्थात्-

"(1) इस अधिनियम के उपबन्धों के अधीन रहते हुए, सभा या परिषद् के प्रत्येक सदस्य को, चाहे वह धारा (2) के खण्ड (झ) में किसी पद पर आसीन हो या नहीं, 1 जून, 2015 से तीन लाख पच्चीस हजार रुपये प्रतिवर्ष से अनधिक मूल्य के रेल कूपन विहित रीति से दिये जायेंगे जो ऐसे सदस्य के द्वारा अपने लिए और अपने परिवार के सदस्यों के लिए किसी रेल से किसी श्रेणी में किसी समय उत्तर प्रदेश के भीतर या बाहर यात्रा के लिए ऐसे सिद्धान्तों के अनुसार, जो विहित किये जायें, उपयोग में लाये जा सकते हैं।"

(ख) उपधारा (2) में शब्द "साठ हजार रुपये" के स्थान पर शब्द "अस्सी हजार रुपये" रख दिये जायेंगे,

(ग) उपधारा (2) के प्रथम परन्तुक में,-

(1) खण्ड (क) में शब्द "समान मूल्य के कूपन" के स्थान पर शब्द "समान मूल्य के कूपन या किराये की प्रतिपूर्ति" रख दिये जायेंगे,

(2) खण्ड (ख) में शब्द "दस हजार रुपये" के स्थान पर शब्द "अट्ठारह हजार रुपये" रख दिये जायेंगे।

धारा 15 का संशोधन

5-मूल अधिनियम की धारा 15 में,-

(क) उपधारा (1) में शब्द "सात सौ पचास रुपये" के स्थान पर शब्द "एक हज़ार रुपये" रख दिये जायेंगे,

(ख) उपधारा (2) में शब्द "चार सौ रुपये" के स्थान पर शब्द "आठ सौ रुपये" रख दिये जायेंगे,

(ग) उपधारा (3) में शब्द "चार सौ रुपये" के स्थान पर शब्द "आठ सौ रुपये" रख दिये जायेंगे।

धारा 15-क का संशोधन

6-मूल अधिनियम की धारा 15-क में शब्द "दस हजार रुपये" के स्थान पर शब्द "पन्द्रह हजार रुपये" रख दिये जायेंगे।

धारा 18-क का संशोधन

7-मूल अधिनियम की धारा 18-क में, खण्ड (क) में,-

(क) शब्द "दस हजार रुपये" के स्थान पर शब्द "बीस हजार रुपये" रख दिये जायेंगे।

(ख) शब्द "राज्य सरकार" के पश्चात् शब्द "या किसी सदस्य को, उसके विकल्प पर ऐसे चिकित्सा उपचार और सुविधाओं जिसमें औषधि भी सम्मिलित है पर उपगत वास्तविक व्यय की प्रतिपूर्ति की जा सकती है।" बढ़ा दिये जायेंगे।

8-मूल अधिनियम की धारा 24 में,- धारा-24 का संशोधन

(क) उपधारा (1) में शब्द "आठ हजार रुपये" के स्थान पर शब्द "दस हजार रुपये" रख दिये जायेंगे।

(ख) परन्तुक में शब्द "सात सौ रुपये" के स्थान पर शब्द "एक हजार रुपये" रख दिये जायेंगे।

9-मूल अधिनियम की धारा 26-क में,- धारा 26-क का संशोधन

(क) शब्द तथा अंक "मृत्यु के समय उनकी जो पेंशन अनुमन्य होती हो उसकी 50 प्रतिशत के बराबर" के स्थान पर शब्द "मृत्यु के समय दिवंगत सदस्य को अन्यथा अनुमन्य पेंशन या रुपये दस हजार की पेंशन जो भी अधिक हो" रख दिये जायेंगे।

(ख) उपधारा (2) में शब्द और अंक "जो धारा 24 की उपधारा (1) के अन्तर्गत पेंशन का हकदार हो" को निकाल दिया जायेगा और शब्द और अंक "मृत्यु के समय उनको मिलने वाली पेंशन के 50% के बराबर" के स्थान पर शब्द "मृत्यु के समय ऐसे पूर्व सदस्य की पेंशन या रुपये दस हजार की पेंशन, जो भी अधिक हो" रख दिये जायेंगे।

(ग) उपधारा (3) के स्थान पर निम्नलिखित उपधारा रख दी जायेगी, अर्थात्:-

"(3) उपधारा (1) और उपधारा (2) ऐसे पति/पत्नी-जो उत्तर प्रदेश राज्य विधान-मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अधिनियम, 2015 के आरम्भ के दिनांक को जीवित है, पर भी लागू होगी।"

उद्देश्य और कारण

उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 1980 के अधीन राज्य वेधान मण्डल के प्रत्येक सदन के सदस्य मासिक उपलब्धियाँ और अन्य सुविधायें पाने के हक़दार हैं। भूतपूर्व सदस्य भी उक्त अधिनियम के अधीन पेंशन और अन्य सुविधायें पाने के हकदार हैं। भूतपूर्व सदस्यों, के पति/पत्नी भी अधिनियम के अधीन पारिवारिक पेंशन पाने के हकदार हैं।

मूल्य वृद्धि और उत्तरदायित्वों की बढ़ोत्तरी को देखते हुए यह विनिश्चय किया गया है कि राज्य विधान मण्डल के सदस्यों के अनुमन्य वेतन, भत्ते, रेलवें कूपनों और अन्य सुख-सुविधाओं को पुनरीक्षित किया जाय और भूतपूर्व सदस्यों को अनुमन्य पेंशन एवं रेलवे कूपनों में वृद्धि की जाय।

उन भूतपूर्व सदस्यों, जिनका निधन वर्ष 1977 के पूर्व हुआ हो, के पति/पत्नी को पारिवारिक पेंशन का लाभ नहीं प्राप्त हो रहा है। इस विसंगति को दूर करने के लिये यह विनिश्चय किया गया है कि ऐसे पति/पत्नी को पारिवारिक पेंशन का लाभ प्रदान करने के लिये प्रावधान किया जाय। इसके अतिरिक्त पेंशन, अतिरिक्त पेंशन और पारिवारिक पेंशन की धनराशि भी बढ़ायी जा रही है और पारिवारिक पेंशन के लिये रुपये 10,000/- की न्यूनतम सीमा भी आरम्भ की जा रही है।

तदनुसार उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) विधेयक, 2015 पुरःस्थापित किया जाता है।

आज्ञा से,
अनिरूद्ध सिंह,
प्रमुख सचिव।

No. 445(2)/LXXIX-V-1–15-1(ka)-6-2015
Dated Lucknow, March 30, 2015

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Upalabdhiyan Aur Pension) (Sanshodhan) Adhiniyam, 2015 (Uttar Pradesh Adhiniyam Sankhya 3 of 2015) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 30, 2015:

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2015

(U. P. Act no. 3 of 2015)

[*As passed by the Uttar Pradesh Legislature*]

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980.

IT IS HEREBY enacted in the Sixty- sixth Year of the Republic of India as follows:-

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 2015.

(2) It shall come into force on April 1, 2015.

Amendment of section 3 of U.P. Act no. 23 of 1980

2. In section 3 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, hereinafter referred to as the principal Act, in sub-section (1) for the words "eight thousand rupees" the words "ten thousand rupees" shall be *substituted.*

Amendment of section 4

3. In section 4 of the principal Act for the words "twenty two thousand rupees" the words "thirty thousand rupees" shall be *substituted.*

Amendment of section 5

4. In section 5 of the principal Act–

(a) for sub-section (1) the following sub-section shall be *substituted,* namely :–

"(1) Subject to the provisions of this Act, every member of the Assembly or the Council, whether or not he holds any office referred to in clause (i) of section 2, shall be provided, in the manner prescribed with railway coupons of such value not exceeding three lakh twenty five thousand rupees per annum from June 1, 2015 as may be used by such member for himself and for the members of his family for travel by any railway in any class at any time within or outside Uttar Pradesh in accordance with such principles as may be prescribed."

(b) in sub-section (2) for the words "sixty thousand rupees" the words "eighty thousand rupees" shall be *substituted;*.

(c) in the first proviso to sub-section (2),–

(i) in clause (a) for the words "coupons of equal value" the words "coupons of equal value or reimburse the fare" shall be *substituted;*

(ii) in clause (b) for the words "ten thousand rupees" the words "eighteen thousand rupees" shall be *substituted.*

Amendment of section 15

5. In section 15 of the principal Act,–

(a) in sub-section (1) for the words "seven hundred fifty rupees" the words "one thousand rupees" shall be *substituted ;*

(b) in sub-section (2) for the words "four hundred rupees" the words "eight hundred rupees" shall be *substituted;*

(c) in sub-section (3) for the words "four hundred rupees" the words "eight hundred rupees" shall be *substituted.*

Amendment of section 15-A

6. In section 15-A of the principal Act for the words "ten thousand rupees" the words "fifteen thousand rupees" shall be *substituted.*

Amendment of section 18-A

7. In section 18-A of the principal Act, in clause (a),–

(a) for the words "rupees ten thousand" the words "twenty thousand rupees" shall be *substituted;* and

(b) after the words "State Government," the words "or a member, at his option, may be reimbursed for actual expenses incurred on such medical treatment and facilities including medicine." shall be *inserted.*

Amendment of section 24

8. In section 24 of the principal Act,–

(a) in sub-section (1) for the words "eight thousand rupees" the words "ten thousand rupees" shall be *substituted;*

(b) in the proviso for the words "seven hundred rupees" the words "one thousand rupees" shall be *substituted.*

Amendment of section 26-A

9. In section 26-A of the principal Act,–

(a) in sub-section (1) for the words "50% pension otherwise admissible to the deceased member at the time of death," the words "pension otherwise admissible to the deceased member at the time of death or a pension of rupees ten thousand whichever is greater" shall be *substituted;*

(b) in sub-section (2) the words and figures "who is entitled to a pension under sub-section (1) of section 24" shall be *omitted* and for the figures and words "50% pension of such *ex-member* at the time of death or a pension of rupees ten thousand whichever is greater" shall be *substituted;*

(c) for sub-section (3) the following sub-section shall be *substituted,* namely :–

"(3) Sub-section (1) and sub-section (2) shall also apply to a spouse who is alive on the date of commencement of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 2015."

STATEMENT OF OBJECTS AND REASONS

The members of either house of State Legislature are entitled to get monthly emoluments and other facilities under the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980. *Ex-members* are also entitled to get pension and other benefits under the said Act. Spouses of ex-members are also entitled to get family pension under the said Act.

In view of price rise and increase of responsibilities, it has been decided to revise, pay, allowances, railway coupons and other amenities admissible to the members of the State Legislature and to increase pension and railway coupons admissible to *ex-members.*

The spouses of those *ex-members* who expired before the year 1977 are not getting benefit of family pension. To remove this discrepancy it has also been decided to provide for giving the benefit of family pension to such spouses. Moreover amounts of pension, additional pension, family pension are enhanced and a minimum limit of Rs. 10,000/- for family pension is also introduced.

The Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Bill, 2015 is introduced accordingly.

By order,
ANIRUDDHA SINGH.
Pramukh Sachiv.

पी0एस0यू0पी0–ए0पी0 1143 राजपत्र (हि0)–2015–(2658)–599 प्रतियां (कम्प्यूटर / टी0 / आफसेट)।
पी0एस0यू0पी0–ए0पी0 167 सा0 विधा0–2015–(2659)–500 प्रतियां (कम्प्यूटर / टी0 / आफसेट)।

क्रम-संख्या–193

रजिस्ट्रेशन नम्बर–एस०एस०पी०/एल०–
डब्लू०/एन०पी०–91/2014–16
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग–1, खण्ड (क)

(उत्तर प्रदेश अधिनियम)

लखनऊ, शुक्रवार, 16 सितम्बर, 2016

भाद्रपद 25, 1938 शक सम्वत्

उत्तर प्रदेश शासन

विधायी अनुभाग–1

संख्या 1409/79-वि-1–16-1(क)-32-2016
लखनऊ, 16 सितम्बर, 2016

अधिसूचना

विविध

''भारत का संविधान'' के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) विधेयक, 2016 पर दिनांक 14 सितम्बर, 2016 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 21 सन् 2016 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है :-

उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अधिनियम, 2016

(उत्तर प्रदेश अधिनियम संख्या 21 सन् 2016)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 1980 का अग्रतर संशोधन करने के लिए

अधिनियम

भारत गणराज्य के सड़सठवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :-

1-यह अधिनियम उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अधिनियम, 2016 कहा जायेगा । संक्षिप्त नाम

उत्तर प्रदेश अधिनियम संख्या 23 सन् 1980 की धारा 3 का संशोधन

2-उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 1980 में, जिसे आगे मूल अधिनियम कहा गया है, धारा 3 में उपधारा (1) में शब्द "दस हजार रुपये" के स्थान पर शब्द "पच्चीस हजार रुपये" रख दिये जायेंगे ।

धारा 4 का संशोधन

3-मूल अधिनियम की धारा 4 में शब्द "तीस हजार रुपये" के स्थान पर शब्द "पचास हजार रुपये" रख दिये जायेंगे ।

धारा 5 का संशोधन

4-मूल अधिनियम की धारा 5 में,-

(क) उपधारा (1) में,

(एक) शब्द "तीन लाख पच्चीस हजार रुपये" के स्थान पर शब्द "चार लाख पच्चीस हजार रुपये" रख दिये जायेंगे;

(दो) शब्द "अपने परिवार के सदस्यों" के स्थान पर शब्द "अपने परिवार के सदस्यों या अपने सहवर्तियों" रख दिये जायेंगे;

(ख) उपधारा (2) में,-

(एक) शब्द "अस्सी हजार रुपये" के स्थान पर शब्द "एक लाख रुपये" रख दिये जायेंगे;

(दो) स्पष्टीकरण में तीसरे परन्तुक के पश्चात् निम्नलिखित परन्तुक बढ़ा दिया जायगा :

"परन्तु यह भी कि किसी भूतपूर्व सदस्य को उसको दिये जाने वाले रेल कूपनों में से उसके निजी वाहन के लिए पेट्रोल या डीजल हेतु पचास हजार रुपये से अनधिक वार्षिक की धनराशि का नकद भुगतान किया जायगा";

(ग) उपधारा (2) के परन्तुक में, खण्ड (ख) में शब्द "अठ्ठारह हजार रुपये" के स्थान पर शब्द "पच्चीस हजार रुपये" रख दिये जायेंगे ।

धारा 15 का संशोधन

5-मूल अधिनियम की धारा 15 में, -

(क) उपधारा (1) में शब्द "एक हजार रुपये" के स्थान पर शब्द "दो हजार रुपये" रख दिये जायेंगे;

(ख) उपधारा (2) में शब्द "आठ सौ रुपये" के स्थान पर शब्द "एक हजार पाँच सौ रुपये" रख दिये जायेंगे।

धारा 15-क का संशोधन

6-मूल अधिनियम की धारा 15-क में शब्द "पन्द्रह हजार रुपये" के स्थान पर शब्द "बीस हजार रुपये" रख दिये जायेंगे ।

धारा 18-क का संशोधन

7-मूल अधिनियम की धारा 18-क में, खण्ड (क) में, शब्द "बीस हजार रुपये" के स्थान पर शब्द "तीस हजार रुपये" रख दिये जायेंगे ।

धारा 24 का संशोधन

8-मूल अधिनियम की धारा 24 में, -

(क) उपधारा (1) में शब्द "दस हजार रुपये" के स्थान पर शब्द "पच्चीस हजार रुपये" रख दिये जायेंगे;

(ख) परन्तुक में शब्द "एक हजार रुपये" के स्थान पर शब्द "दो हजार रुपये" रख दिये जायेंगे।

उद्देश्य और कारण

उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 1980 के अधीन राज्य विधान मण्डल के प्रत्येक सदन के सदस्य मासिक उपलब्धियाँ और अन्य सुविधायें पाने के हकदार हैं । भूतपूर्व सदस्य भी उक्त अधिनियम के अधीन पेंशन और अन्य सुविधायें पाने के हकदार हैं। भूतपूर्व सदस्यों के पति/पत्नी भी उक्त अधिनियम के अधीन पारिवारिक पेंशन पाने के हकदार हैं।

मूल्य वृद्धि और उत्तरदायित्वों की बढ़ोत्तरी को दृष्टिगत रखते हुए यह विनिश्चय किया गया है कि राज्य विधान मण्डल के सदस्यों को अनुमन्य वेतन, भत्ते, रेल कूपनों और अन्य सुख-सुविधाओं को पुनरीक्षित किया जाय और भूतपूर्व सदस्यों को अनुमन्य पेंशन एवं रेल कूपनों में वृद्धि की जाय और उन्हें अनुमन्य रेल कूपनों में से नकद भुगतान की सुविधा प्रदान की जाय।

तद्नुसार उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) विधेयक, 2016 पुरःस्थापित किया जाता है।

आज्ञा से,
रंगनाथ पाण्डेय,
प्रमुख सचिव।

No. 1409(2)/LXXIX-V-1–16-1(ka)-32-2016
Dated Lucknow, September 16, 2016

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension) (Sanshodhan) Adhiniyam, 2016 (Uttar Pradesh Adhiniyam Sankhya 21 of 2016) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 14, 2016 :–

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2016

(U.P. Act no. 21 of 2016)

[*As passed by the Uttar Pradesh Legislature*]

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980.

IT IS HEREBY enacted in the Sixty-seventh Year of the Republic of India as follows:-

1. This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 2016. — Short title

2. In section 3 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980 hereinafter referred to as the principal Act in sub-section (1) *for* the words " ten thousand rupees " the words " twenty five thousand rupees" shall be *substituted*. — Amendment of section 3 of U.P. Act no. 23 of 1980

3. In section 4 of the principal Act *for* the words " thirty thousand rupees" the words" fifty thousand rupees " shall be *substituted*. — Amendment of section 4

4. In section 5 of the principal Act,— — Amendment of section 5

(a) in sub-section (1),

(i) *for* the words " three lakh twenty five thousand rupees" the words " four lakh twenty five thousand rupees" shall be *substituted*;

(ii) *for* the words "members of his family" the words "members of his family or his companion" shall be *substituted*;

(b) in sub- section (2),-

(i) *for* the words "eighty thousand rupees" the words " one lakh rupees " shall be *substituted*;

(ii) in the explanation *after* third proviso the following proviso shall be *inserted*, namely:

" Provided also that an *ex-member* shall be paid out of the Railway coupons to be supplied to him an amount in cash not exceeding fifty thousand rupees annually for petrol or diesel for his own vehicle";

(c) in sub-section (2) in the proviso, in clause (b) *for* the words "eighteen thousand rupees" the words "twenty five thousand rupees" shall be *substituted*.

Amendment of section 15

5. In section 15 of the principal Act,-

(a) in sub-section (1) *for* the words "one thousand rupees" the words " two thousand rupees" shall be *substituted*.

(b) in sub-section (2) *for* the words " eight hundred rupees" the words " one thousand five hundred rupees" shall be *substituted*.

Amendment of section 15 -A

6. In section 15-A of the principal Act *for* the words "fifteen thousand rupees " the words " twenty thousand rupees" shall be *substituted*.

Amendment of section 18-A

7. In section 18-A of the principal Act in clause (a) *for* the words " twenty thousand rupees" the words "thirty thousand rupees" shall be *substituted*.

Amendment of section 24

8. In section 24 of the principal Act,-

(a) in sub-section (1) *for* the words " ten thousand rupees " the words " twenty- five thousand rupees" shall be *substituted*;

(b) in the proviso *for* the words " one thousand rupees " the words "two thousand rupees " shall be *substituted*.

STATEMENT OF OBJECTS AND REASONS

The members of either house of State Legislature are entitled to get monthly emoluments and other facilities under the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980. *Ex- members* are also entitled to get pension and other benefits under the said Act. Spouses of *ex-members* are also entitled to get family pension under the said Act.

In view of the price rise and increase of responsibilities, it has been decided to amend the said Act to revise, pay, allowances, railway coupons and other amenities admissible to the members of the State Legislature and to increase pension and railway coupons admissible to *ex-members* and to give facility of cash payment out of the coupons admissible to them.

The Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Bill, 2016 is introduced accordingly.

By order,

RANG NATH PANDEY,

Pramukh Sachiv.

पी0एस0यू0पी0–ए0पी0 402 राजपत्र (हि0)–2016–(961)–599 प्रतियाँ (डी0टी0पी0 / आफसेट)।

पी0एस0यू0पी0–ए0पी0 96 सा0 विधायी–19–9–2016–(962)–300 प्रतियाँ (डी0टी0पी0 / आफसेट)।

क्रम-संख्या–143

रजिस्ट्रेशन नम्बर–एस०एस०पी०/एल०
डब्लू०/एन०पी०–91/2014–16
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग–1, खण्ड (क)

(उत्तर प्रदेश अधिनियम)

लखनऊ, सोमवार, 31 अगस्त, 2020

भाद्रपद 9, 1942 शक सम्वत्

उत्तर प्रदेश शासन

विधायी अनुभाग–1

संख्या 1562/79-वि-1–20-1(क)-17-20

लखनऊ, 31 अगस्त, 2020

अधिसूचना

विविध

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) विधेयक, 2020 जिससे संसदीय कार्य अनुभाग–1 प्रशासनिक रूप से सम्बन्धित है, पर दिनांक 28 अगस्त, 2020 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 14 सन् 2020 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अधिनियम, 2020

(उत्तर प्रदेश अधिनियम संख्या 14 सन् 2020)

[जैसा उत्तर प्रदेश विधान सभा द्वारा पारित हुआ]

उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 1980 का अग्रतर संशोधन करने के लिए

अधिनियम

भारत गणराज्य के इकहत्तरवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :–

संक्षिप्त नाम और प्रारम्भ

1–(1) यह अधिनियम उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अधिनियम, 2020, कहा जायेगा।

(2) यह दिनांक 1 अप्रैल, 2020 से प्रवृत्त हुआ समझा जायेगा।

उत्तर प्रदेश अधिनियम संख्या 23 सन् 1980 की धारा 3 का संशोधन

2–उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 1980, जिसे आगे मूल अधिनियम कहा गया है, की धारा 3 में, उपधारा (1) में निम्नलिखित परन्तुक बढ़ा दिया जायेगा, अर्थात् :–

"परन्तु यह कि पूर्वोक्त सदस्य, माह अप्रैल, 2020 से मार्च, 2021 तक उपर्युक्त वेतन का मात्र सत्तर प्रतिशत के लिए हकदार होगा।"

धारा 4 का संशोधन

3–मूल अधिनियम की धारा 4 में, निम्नलिखित परन्तुक बढ़ा दिया जायेगा, अर्थात् :–

"परन्तु यह कि पूर्वोक्त सदस्य, माह अप्रैल, 2020 से मार्च, 2021 तक उपर्युक्त निर्वाचन क्षेत्र भत्ता का मात्र सत्तर प्रतिशत के लिए हकदार होगा।"

धारा 15–क का संशोधन

4–मूल अधिनियम की धारा 15–क में, निम्नलिखित परन्तुक बढ़ा दिया जायेगा, अर्थात् :–

"परन्तु यह कि पूर्वोक्त सदस्य, माह अप्रैल, 2020 से मार्च, 2021 तक उपर्युक्त सचिवीय भत्ता का मात्र सत्तर प्रतिशत के लिए हकदार होगा।"

निरसन और व्यावृत्ति

5–(1) उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अध्यादेश, 2020, एतद्द्वारा निरसित किया जाता है। उत्तर प्रदेश अध्यादेश संख्या 5 सन् 2020

(2) ऐसे निरसन के होते हुए भी उपधारा (1) में निर्दिष्ट अध्यादेश द्वारा यथा संशोधित मूल अधिनियम के उपबन्धों के अधीन कृत कोई कार्य या की गई कोई कार्यवाही, इस अधिनियम द्वारा यथा संशोधित मूल अधिनियम के सह प्रत्यर्थी उपबन्धों के अधीन कृत या की गई समझी जायेगी मानों इस अधिनियम के उपबन्ध सभी सारवान समयों में प्रवृत्त थे।

उद्देश्य और कारण

भारत और उत्तर प्रदेश राज्य कोविड–19 वैश्विक महामारी का सामना कर रहे हैं जिसका लोक स्वास्थ्य तथा आर्थिक प्रशाखाओं पर गम्भीर प्रभाव पड़ा है। इस महामारी ने जनसामान्य को तीव्र राहत तथा सहायता प्रदान करने के महत्व को परिलक्षित किया है। इसके प्रसार को नियंत्रित करने हेतु कतिपय आपात उपाय किये जाने आवश्यक हैं।

इस महामारी के प्रसार को नियंत्रित करने के उद्देश्य से उत्तर प्रदेश सरकार ने चिकित्सा सुविधाओं तथा उपकरणों की पर्याप्त उपलब्धता सुनिश्चित करने और यह भी सुनिश्चित करने कि समाज के आर्थिक रूप से कमजोर वर्गों के व्यक्तियों को पर्याप्त मौद्रिक सुविधायें तथा दैनिक उपयोग की आवश्यक वस्तुएं उपलब्ध करायी जायें, के लिये विभिन्न महत्वपूर्ण विनिश्चय किये हैं ताकि उन्हें सामान्य जीवन यापन करने में कठिनाई का सामना न करना पड़े। अतएव राज्य विधान मण्डल के सदस्यों के वेतन तथा कतिपय भत्तों में कटौती करके अतिरिक्त वित्तीय संसाधनों में वृद्धि किया जाना आवश्यक हो गया था।

चूँकि राज्य विधान मण्डल सत्र में नहीं था और पूर्वोक्त विनिश्चय को लागू करने के लिए तुरन्त विधायी कार्यवाही की जानी आवश्यक थी, अतः राज्यपाल द्वारा दिनांक 11 अप्रैल, 2020 को उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अध्यादेश, 2020 (उत्तर प्रदेश अध्यादेश संख्या 5 सन् 2020) प्रख्यापित किया गया।

यह विधेयक पूर्वोक्त अध्यादेश को प्रतिस्थापित करने के लिए पुरःस्थापित किया जाता है।

आज्ञा से,
जे0 पी0 सिंह-II,
प्रमुख सचिव।

No. 1562(2)/LXXIX-V-1–20-1(ka)-17-20

Dated Lucknow, August 31, 2020

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon ki Upalabdhiyan Auf Pension) (Amendment) Adhiniyam, 2020 (Uttar Pradesh Adhiniyam Sankhya 14 of 2020) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 28, 2020. The Sansdiya Karya Anubhag-1, is administratively concerned with the said Adhiniyam.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2020

(U.P. Act no. 14 of 2020)

[*As passed by the Uttar Pradesh Legislature*]

AN

ACT

further to amend the Uttar Pradesh State legislature (Members' Emoluments and Pension) Act, 1980.

IT IS HEREBY enacted in the Seventy-first Year of the Republic of India as follows:-

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 2020.

(2) It shall be deemed to have come into force with effect from 1st April, 2020.

Amendment of section 3 of U.P. Act no. 23 of 1980

2. In section 3 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980 hereinafter referred to as the principal Act, in sub-section (1) following proviso shall be *inserted*, namely :–

"Provided that the aforesaid member shall be entitled to only seventy per cent of the above mentioned salary from the month of April, 2020 to March, 2021."

Amendment of section 4

3. In section 4 of the principal Act, the following proviso shall be *inserted*, namely :–

"Provided that the aforesaid member shall be intitled to only seventy per cent of the above mentioned constituency allowance from the month of April, 2020 to March, 2021."

Amendment of section 15-A

4. In section 15-A of the principal Act, the following proviso shall be *inserted*, namely :–

"Provided that the aforesaid member shall be entitled to only seventy per cent of the above mentioned secretarial allowance from the month of April, 2020 to March, 2021."

Repeal and saving

U. P. Ordinance no. 5 of 2020

5. (1) The Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Ordinance, 2020 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

STATEMENT OF OBJECTS AND REASONS

India and the State of Uttar Pradesh are grappling with global pandemic of COVID-19 which has severe health and economic ramifications for the people. This pandemic has shown the importance of expeditious relief and assistance to the public. It is necessary to take certain emergency measures to contain its spread.

In order to contain the spread of this pandemic, the Government of Uttar Pradesh has taken various inportant decisions to ensure adequate availability of medical facilities and equipments and to also ensure that persons belonging to economically weaker sections of society are provide with adequate monetary facilities and essential goods of daily use so that they do not face defficulty in leading a normal life. Therefore, it had become necessary to raise additional financial resources by reduction of salaries and certain allowances of members of State Legislature.

Since the State legislature was not in session and immediate Legislative action was necessary to implement the aforesaid decision, the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Ordinance, 2020 (U.P. Ordinance no. 5 of 2020) was promulgated by the Governor on April 11, 2020.

This Bill is introduced to replace the aforesaid Ordinance.

By order,
J. P. SINGH-II,
Pramukh Sachiv.

पी0एस0यू0पी0–ए0पी0 196 राजपत्र–2020–(574)–599 प्रतियां–(कम्प्यूटर/टी0/ऑफसेट)।
पी0एस0यू0पी0–ए0पी0 154 सा0 विधायी–2020–(575)–300 प्रतियां–(कम्प्यूटर/टी0/ऑफसेट)।

क्रम-संख्या–143

रजिस्ट्रेशन नम्बर–एस०एस०पी०/एल०
डब्लू०/एन०पी०–91/2014–16
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग–1, खण्ड (क)

(उत्तर प्रदेश अधिनियम)

लखनऊ, सोमवार, 31 अगस्त, 2020

भाद्रपद 9, 1942 शक सम्वत्

उत्तर प्रदेश शासन

विधायी अनुभाग–1

संख्या 1562/79-वि-1–20-1(क)-17-20

लखनऊ, 31 अगस्त, 2020

अधिसूचना

विविध

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) विधेयक, 2020 जिससे संसदीय कार्य अनुभाग–1 प्रशासनिक रूप से सम्बन्धित है, पर दिनांक 28 अगस्त, 2020 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 14 सन् 2020 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अधिनियम, 2020

(उत्तर प्रदेश अधिनियम संख्या 14 सन् 2020)

[जैसा उत्तर प्रदेश विधान सभा द्वारा पारित हुआ]

उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 1980 का अग्रतर संशोधन करने के लिए

अधिनियम

भारत गणराज्य के इकहत्तरवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :–

संक्षिप्त नाम और प्रारम्भ

1–(1) यह अधिनियम उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अधिनियम, 2020, कहा जायेगा।

(2) यह दिनांक 1 अप्रैल, 2020 से प्रवृत्त हुआ समझा जायेगा।

उत्तर प्रदेश अधिनियम संख्या 23 सन् 1980 की धारा 3 का संशोधन

2–उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 1980, जिसे आगे मूल अधिनियम कहा गया है, की धारा 3 में, उपधारा (1) में निम्नलिखित परन्तुक बढ़ा दिया जायेगा, अर्थात् :–

"परन्तु यह कि पूर्वोक्त सदस्य, माह अप्रैल, 2020 से मार्च, 2021 तक उपर्युक्त वेतन का मात्र सत्तर प्रतिशत के लिए हकदार होगा।"

धारा 4 का संशोधन

3–मूल अधिनियम की धारा 4 में, निम्नलिखित परन्तुक बढ़ा दिया जायेगा, अर्थात् :–

"परन्तु यह कि पूर्वोक्त सदस्य, माह अप्रैल, 2020 से मार्च, 2021 तक उपर्युक्त निर्वाचन क्षेत्र भत्ता का मात्र सत्तर प्रतिशत के लिए हकदार होगा।"

धारा 15–क का संशोधन

4–मूल अधिनियम की धारा 15–क में, निम्नलिखित परन्तुक बढ़ा दिया जायेगा, अर्थात् :–

"परन्तु यह कि पूर्वोक्त सदस्य, माह अप्रैल, 2020 से मार्च, 2021 तक उपर्युक्त सचिवीय भत्ता का मात्र सत्तर प्रतिशत के लिए हकदार होगा।"

निरसन और व्यावृत्ति

5–(1) उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अध्यादेश, 2020, एतद्द्वारा निरसित किया जाता है। उत्तर प्रदेश अध्यादेश संख्या 5 सन् 2020

(2) ऐसे निरसन के होते हुए भी उपधारा (1) में निर्दिष्ट अध्यादेश द्वारा यथा संशोधित मूल अधिनियम के उपबन्धों के अधीन कृत कोई कार्य या की गई कोई कार्यवाही, इस अधिनियम द्वारा यथा संशोधित मूल अधिनियम के सह प्रत्यर्थी उपबन्धों के अधीन कृत या की गई समझी जायेगी मानों इस अधिनियम के उपबन्ध सभी सारवान समयों में प्रवृत्त थे।

उद्देश्य और कारण

भारत और उत्तर प्रदेश राज्य कोविड–19 वैश्विक महामारी का सामना कर रहे हैं जिसका लोक स्वास्थ्य तथा आर्थिक प्रशाखाओं पर गम्भीर प्रभाव पड़ा है। इस महामारी ने जनसामान्य को तीव्र राहत तथा सहायता प्रदान करने के महत्व को परिलक्षित किया है। इसके प्रसार को नियंत्रित करने हेतु कतिपय आपात उपाय किये जाने आवश्यक हैं।

इस महामारी के प्रसार को नियंत्रित करने के उद्देश्य से उत्तर प्रदेश सरकार ने चिकित्सा सुविधाओं तथा उपकरणों की पर्याप्त उपलब्धता सुनिश्चित करने और यह भी सुनिश्चित करने कि समाज के आर्थिक रूप से कमजोर वर्गों के व्यक्तियों को पर्याप्त मौद्रिक सुविधायें तथा दैनिक उपयोग की आवश्यक वस्तुएं उपलब्ध करायी जायें, के लिये विभिन्न महत्वपूर्ण विनिश्चय किये हैं ताकि उन्हें सामान्य जीवन यापन करने में कठिनाई का सामना न करना पड़े। अतएव राज्य विधान मण्डल के सदस्यों के वेतन तथा कतिपय भत्तों में कटौती करके अतिरिक्त वित्तीय संसाधनों में वृद्धि किया जाना आवश्यक हो गया था।

चूँकि राज्य विधान मण्डल सत्र में नहीं था और पूर्वोक्त विनिश्चय को लागू करने के लिए तुरन्त विधायी कार्यवाही की जानी आवश्यक थी, अतः राज्यपाल द्वारा दिनांक 11 अप्रैल, 2020 को उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अध्यादेश, 2020 (उत्तर प्रदेश अध्यादेश संख्या 5 सन् 2020) प्रख्यापित किया गया।

यह विधेयक पूर्वोक्त अध्यादेश को प्रतिस्थापित करने के लिए पुरःस्थापित किया जाता है।

आज्ञा से,
जे0 पी0 सिंह-II,
प्रमुख सचिव।

No. 1562(2)/LXXIX-V-1–20-1(ka)-17-20

Dated Lucknow, August 31, 2020

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon ki Upalabdhiyan Auf Pension) (Amendment) Adhiniyam, 2020 (Uttar Pradesh Adhiniyam Sankhya 14 of 2020) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 28, 2020. The Sansdiya Karya Anubhag-1, is administratively concerned with the said Adhiniyam.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2020

(U.P. Act no. 14 of 2020)

[*As passed by the Uttar Pradesh Legislature*]

AN

ACT

further to amend the Uttar Pradesh State legislature (Members' Emoluments and Pension) Act, 1980.

IT IS HEREBY enacted in the Seventy-first Year of the Republic of India as follows:-

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 2020.

(2) It shall be deemed to have come into force with effect from 1st April, 2020.

Amendment of section 3 of U.P. Act no. 23 of 1980

2. In section 3 of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980 hereinafter referred to as the principal Act, in sub-section (1) following proviso shall be *inserted*, namely :–

"Provided that the aforesaid member shall be entitled to only seventy per cent of the above mentioned salary from the month of April, 2020 to March, 2021."

Amendment of section 4

3. In section 4 of the principal Act, the following proviso shall be *inserted*, namely :–

"Provided that the aforesaid member shall be intitled to only seventy per cent of the above mentioned constituency allowance from the month of April, 2020 to March, 2021."

Amendment of section 15-A

4. In section 15-A of the principal Act, the following proviso shall be *inserted*, namely :–

"Provided that the aforesaid member shall be entitled to only seventy per cent of the above mentioned secretarial allowance from the month of April, 2020 to March, 2021."

Repeal and saving

U. P. Ordinance no. 5 of 2020

5. (1) The Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Ordinance, 2020 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

STATEMENT OF OBJECTS AND REASONS

India and the State of Uttar Pradesh are grappling with global pandemic of COVID-19 which has severe health and economic ramifications for the people. This pandemic has shown the importance of expeditious relief and assistance to the public. It is necessary to take certain emergency measures to contain its spread.

In order to contain the spread of this pandemic, the Government of Uttar Pradesh has taken various inportant decisions to ensure adequate availability of medical facilities and equipments and to also ensure that persons belonging to economically weaker sections of society are provide with adequate monetary facilities and essential goods of daily use so that they do not face defficulty in leading a normal life. Therefore, it had become necessary to raise additional financial resources by reduction of salaries and certain allowances of members of State Legislature.

Since the State legislature was not in session and immediate Legislative action was necessary to implement the aforesaid decision, the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Ordinance, 2020 (U.P. Ordinance no. 5 of 2020) was promulgated by the Governor on April 11, 2020.

This Bill is introduced to replace the aforesaid Ordinance.

By order,
J. P. SINGH-II,
Pramukh Sachiv.

पी0एस0यू0पी0–ए0पी0 196 राजपत्र–2020–(574)–599 प्रतियां–(कम्प्यूटर/टी0/ऑफसेट)।
पी0एस0यू0पी0–ए0पी0 154 सा0 विधायी–2020–(575)–300 प्रतियां–(कम्प्यूटर/टी0/ऑफसेट)।

क्रम-संख्या–37

रजिस्ट्रेशन नम्बर–एस०एस०पी०/एल०
डब्लू०/एन०पी०–91/2014–16
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग–1, खण्ड (क)

(उत्तर प्रदेश अधिनियम)

लखनऊ, सोमवार, 6 मार्च, 2023

फाल्गुन 15, 1944 शक सम्वत्

उत्तर प्रदेश शासन

विधायी अनुभाग–1

संख्या 97/79-वि-1–2023-1-क-2-2023
लखनऊ, 6 मार्च, 2023

अधिसूचना

विविध

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल ने उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) विधेयक, 2023 जिससे संसदीय कार्य अनुभाग–1 प्रशासनिक रूप से सम्बन्धित है, पर दिनांक 3 मार्च, 2023 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 2 सन् 2023 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अधिनियम, 2023

(उत्तर प्रदेश अधिनियम संख्या 2 सन् 2023)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 1980 का अग्रतर संशोधन करने के लिए

अधिनियम

भारत गणराज्य के चौहत्तरवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :–

संक्षिप्त नाम व प्रारम्भ

1–(1) यह अधिनियम उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अधिनियम, 2023 कहा जायेगा।

(2) यह गजट में प्रकाशित किये जाने के दिनांक से प्रवृत्त होगा।

उत्तर प्रदेश अधिनियम संख्या 23 सन् 1980 की धारा 26–क का संशोधन

2–(1) उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 1980 की धारा 26–क में, उपधारा (1) तथा उपधारा (2) में, शब्द "दस हजार" के स्थान पर शब्द "पच्चीस हजार" रख दिये जायेंगे;

उद्देश्य और कारण

राज्य विधान मण्डल के सदस्यों को वेतन, भत्तों का भुगतान तथा अन्य सुविधाओं से सम्बन्धित विधि को समेकित एवं संशोधित किये जाने हेतु उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) अधिनियम, 1980 अधिनियमित किया गया है।

पूर्वोक्त अधिनियम के अधीन राज्य विधान मण्डल के किसी भी सदन के भूतपूर्व सदस्य पेंशन तथा अन्य प्रसुविधाएं प्राप्त करने के हकदार हैं। पूर्वोक्त अधिनियम की धारा 26–क की उपधारा (2) के अधीन मृत भूतपूर्व सदस्यों के पति/पत्नियाँ भी पारिवारिक पेंशन पाने के हकदार हैं। उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अधिनियम, 2016 के माध्यम से पूर्वोक्त अधिनियम की धारा 24 की उपधारा (1) को संशोधित करके भूतपूर्व सदस्यों के लिए अनुमन्य पेंशन को दस हजार रुपये से बढ़ाकर पच्चीस हजार रुपये कर दिया गया। अतएव उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) अधिनियम, 2016 के प्रारम्भ होने के दिनांक अर्थात दिनांक 11 सितम्बर, 2016 के पश्चात् मृत भूतपूर्व सदस्यों के पति/पत्नियाँ, न्यूनतम पच्चीस हजार रुपये पेंशन अथवा मृत भूतपूर्व सदस्य को अन्यथा अनुमन्य पेंशन, जो भी अधिक हो, के लिए हकदार हैं। किन्तु पूर्वोक्त अधिनियम, 2016 के प्रारम्भ होने से पूर्व मृत भूतपूर्व सदस्यों के पति/पत्नियों की पारिवारिक पेंशन, पूर्वोक्त अधिनियम की धारा 26–क की उपधारा (2) के उपबंध के अनुसार अधिकतम दस हजार रुपये अथवा मृत भूतपूर्व सदस्य को अन्यथा अनुमन्य सीमा तक सीमित है। अतएव ऐसे पति/पत्नियाँ, दिनांक 11 सितम्बर, 2016 के पश्चात् मृत भूतपूर्व सदस्यों के पति/पत्नियों की तुलना में बहुत कम पारिवारिक पेंशन प्राप्त कर रहे/रही हैं। इस विसंगति को दूर करने और ऐसे पति/पत्नियों को पच्चीस हजार रुपये न्यूनतम पारिवारिक पेंशन की प्रसुविधा प्रदान किये जाने का उपबंध करने के लिए पूर्वोक्त अधिनियम में संशोधन किये जाने का विनिश्चय किया गया है।

तदनुसार उत्तर प्रदेश राज्य विधान मण्डल (सदस्यों की उपलब्धियाँ और पेंशन) (संशोधन) विधेयक, 2023 पुरःस्थापित किया जाता है।

आज्ञा से,
अतुल श्रीवास्तव,
प्रमुख सचिव।

No. 97(2)/LXXIX-V-1–2023-1-ka-2-2023

Dated Lucknow, March 6, 2023

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Vidhan Mandal (Sadasyon Ki Uplabdhiyan Aur Pension) (Sanshodhan) Adhiniyam, 2023 (Uttar Pradesh Adhiniyam Sankhya 2 of 2023) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 3, 2023. The Sansadiya Karya Anubhag-1 is administratively concerned with the said Adhiniyam.

THE UTTAR PRADESH STATE LEGISLATURE (MEMBERS' EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2023

(U.P. Act no. 2 of 2023)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980 .

IT IS HEREBY enacted in the Seventy fourth Year of Republic of India as follows :–

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 2023.

(2) It shall come into force with effect from the date of its publication in the *Gazette.*

Amendment of section 26-A of U.P. Act no. 23 of 1980

2. (1) In section 26-A of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980, in sub-sections (1) and (2) *for* the words "ten thousand" the words "twenty five thousand" shall be *substituted.*

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh State Legislature (Members' Emoluments anf Pension) Act, 1980 has been enacted to consolidate and amend the law relating to payment of salaries, allowances and other facilities to the members of the State Legislature.

Under the aforesaid Act, the *ex-members* of either house of State Legislature are entitled to get pension and other benefits. The spouses of deceased *ex-members* are also entitled to get family pension under sub-section (2) of section 26-A of the aforesaid Act. Through the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 2016, the pension admissible to *ex-members* was raised from rupees ten thousand to rupees twenty five thousand by amending the sub-section (1) of section 24 of the aforesaid Act. Therefore the spouses of those *ex-members* who expired after the commencement of the Uttar Pradesh State Legislature (Members' Emoluments and Pension) (Amendment) Act, 2016 *i.e.*, September 11, 2016, are entitled to a minimum pension of rupees twenty five thousand or pension otherwise admissible to the deceased *ex-member*, whichever is greater. But the family pension of spouses of those *ex-members* who expired before the commencement of the aforesaid Act of 2016 is confined to a maximum limit of rupees ten thousand or pension as otherwise admissible to the dues *ex-members* as per the provision of sub-section (2) of section 26-A of the aforesaid Act. Therefore such spouses are getting

much less family pension as compared to spouses of those *ex-members* who expired after September 11, 2016. To remove this discrepancy and to provide for giving the benefit of a minimum family pension of rupees twenty five thousand to such spouses, it has been decided to amend the aforesaid Act.

The Uttar Pradesh State Legislature (Members Emoluments and Pension) (Amendment) Bill, 2023 is introduced accordingly.

By order,
ATUL SRIVASTAVA,
Pramukh Sachiv.

पी0एस0यू0पी0–ए0पी0 1248 राजपत्र–2023–(2088)–599 प्रतियां–(कम्प्यूटर / टी0 / ऑफसेट)।
पी0एस0यू0पी0–ए0पी0 120 सा0 विधायी–2023–(2089)–300 प्रतियां–(कम्प्यूटर / टी0 / ऑफसेट)।
1248 RPH Adhiniyam folder (vidhaika- 2021)-data8